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GOVERNMENT OF N.C.T. OF DELHI REVENUE DEPARTMENT: PARLIAMENT CELL 5, SHAM NATH MARG, DELHI-110054.

No. F.11/2206/DC/PC/VS/2025/ 87

Dated: 18/3/15

To

The Dy. Secretary (Question Cell), Delhi Legislative Secretariat, Old Secretariat Delhi-110054.,

Sub: Reply of Vidhan Sabha UnStarred Question No. 141 for answer on dated 27.03.2025 raised by Hon'ble MLA Smt. Atishi. Ja

Sir,

Please find enclosed herewith the 100 copies of the reply in respect of above said question for further necessary action at you end.

This issues with the prior approval of Hon'ble Minister (Revenue).

Yours faithfully

Encl: As above.

SUB DIVISIONAL MAGISTRATE-II (HQ)

Arvind Kumar SDM (HQ),

विभाग का नाम :— राजस्व विभाग विभाग का पता :— 5, शाम नाथ मार्ग, सिविल लाईन्स, दिल्ली—110054

अतारांकित प्रश्न संख्या :- 141

दिनांक :- 27.03.2025

प्रश्नकर्त्ता का नाम :- माननीय विधायक सुश्री आतिशी जी।

क्या माननीय राजस्व मंत्री यह बताने की कृपा करेंगे कि :-

क्रम	प्रश्न	उत्तर
सं०		
(a)	मार्च 2023 में कितने सिविल डिफेंस वालंटियर कॉल आउट ड्यूटी पर थे और इनमें से कितनों को बस मार्शल के रूप में तैनात किया गया था;	मार्च 2023 में 10762 सिविल डिफेंस स्वयंसेवक कॉल आउट ड्यूटी पर थे और 8554 को बस मार्शल के रूप में तैनात किया गया था।
(ख)	क्या मार्च 2023 से अक्टूबर 2023 के दौरान इन वालंटियरों के 'कॉल आउट' के बारे में राजस्व विभाग या वित्त विभाग द्वारा कोई विचार / टिप्पणियाँ / आपित्तयाँ व्यक्त की गई थीं, यदि हाँ तो व्यक्त की गई इन आपित्तयों / टिप्पणियों / विचारों की तिथिवार, अधिकारीवार व मंत्रीवार सूची दें;	वालंटियरों के 'कॉल आउट' को बारे में राजस्व विभाग एवं वित्त विभाग के अधिकारियों एवं मंत्रियों की तिथिवार विचारों/ टिप्पणियों/आपत्तियों की सूची
(ग)	मार्च 2023 से अक्टूबर 2023 के बीच डिवीजनल किमश्नर, वित्त विभाग के समस्त अधिकारियों, राजस्व मंत्री व वित्त मंत्री की 'नोटिंग्स' का विवरण प्रदान करें;	एवं प्रतिलिपि अनुलग्न-'क' संलग्न है।
(घ)	मार्च 2023 से अक्टूबर 2023 की अवधि के लिए इन वॉलंटियरों को उनकी सेवाओं हेतु भुगतान कब किया गया, व उनकी कॉल ड्यूटी किस तारीख को रोक दी गई;	 सभी बस मार्शलों का मार्च, 2023 से जून, 2023 तक की सेवाओं का भुगतान समय पर कर दिया गया था।
		 जुलाई, 2023 से अक्टूबर, 2023 की सेवाओं का भुगतान नवम्बर, 2023 में कर दिया गया था। स्वयंसेवकों की कॉल ड्यूटी निदेशालय नागरिक सुरक्षा (मुo) के आदेश दिनांक 31. 10.2023 द्वारा समाप्त कर दी गई थी।
(ঙ়)	क्या वर्तमान सरकार की उन सिविल डिफेंस वालंटियरों को पुनः लगाने की कोई योजना है, जो मार्च 2023 में कॉल आउट ड्यूटी	अभी कोई प्रस्ताव विचाराधीन नहीं है।
(च)	पर थे; और यदि हाँ, तो कब तक?	उपरोक्तानुसार लागू नहीं होता।
(4)	पांप हो, तो पंग्य तपः	3 2

इसकी स्वीकृति माननीय मंत्री (राजस्व) से प्राप्त की गई है।

Arvind Kumar Number SDM (HQ),

उप मण्डलीय दण्डाधिकारी-2 (मुख्यालय)

ITSIN

4004 F. No. TA 35(397)/CD/CA 00037203

Matter in the file relates to callout of Civil Defence volunteers for the period 01.04.2023

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to 31.03.2024. May like to see the approval of Director Civil Defence/Divisional Commissioner on prepage 154/N to 159/N, regarding to callout of 298 Civil Defence Volunteers to be positioned in DDMA Revenue HQ and Civil Defence HQ for the purpose of disaster management for the Purpose of Training and Exercise for the period from 01.04.2022 to 31.03.2023.

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As per the provision of the Disaster Management Act 2005. "Disaster means a catastrophe, mishap, calamity or grave occurrence in any area, arising from natural or manmade causes Or by accident or negligence which results in substantial loss of life or human suffering or damage to and destruction of property Or damage to, or degradation of environment and is of such a nature or magnitude as to be beyond the coping capacity of the community of the affected area."

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"Disaster management means a continuous and integrated process of planning, organizing, coordinating and implementing measures which which are necessary or expedient

Prevention of danger or threat of any disaster; (i)

Mitigation or reduction of risk of any disaster or its severity or consequences; (ii)

(iii) Capacity building:

Preparedness to deal with any disaster; (iv)

Prompt response to any threatening disaster situation or disaster; (v)

Assessing the severity or magnitude of effects of any disaster; (vi)

(vii) Evacuation, rescue and relief,

(viii) Rehabilitation and reconstruction;

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The state of Delhi is prone to various disasters both natural as well as manmade such as earthquake, flood, acts of terrorism, fires, industrial and nuclear, biological & chemical, flash floods, building collapse, road accidents, water logging, pollution etc. Delhi falls in zone-IV on seismic map of India meaning widespread destruction in the event of an earthquacke.

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As per the provision of Civil Defence Act 1968, Civil Defence means:-

"Civil Defence includes any measures, not amounting to actual combat, for affording protection to any person, property, place or thing in India or any part of the territory thereof against any hostile attack, whether from air, land, sea or other places, or, for depriving any such attack, of the whole or part of its effect, whether such measures are taken before, during at or after the time of such attack, or any measure taken for the purpose of disaster management, before, during at or after any disaster."

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Thus, the ulitization for Civil Defence Volunteers in Disaster Management strengthens the preparedness of the community during peace time and response of various agencies durig emergent situations. The Civil Defence Volunteers act as key link between the different districts and the headquarters for preparedness and response phases of disaster management.

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Civil Defence volunteers are being positioned in Revenue HQ for the purpose of disaster management, in the ratio of 20 volunteers per district totaling to 220 (11 district x 20 Civil Defence vols.). These volunteers are being utilized for the purpose of disaster mangment by keeping and updating the knowledge and information about various installation and strategic location and to assist authorities during disasters. Further, at the time of any disaster lots of relief/rehabilitation activities are to be regulated/governed at Revenue headquarter. Their duty bills shall be sent by concerned incharges to JSO (CD) as per rule and the expenditure towards payment of duty and conveyance allowance will be borne by Directorate of Civil Defence.

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Apart from this, 165 Civil Defence volunteers for Civil Defence districts (4 CDVs X 33 Sub Division) and 33 Civil Defence volunteers for Civil Defence HQ (3 CDVs X 11 District) are engaged for the purpose of Civil Defence i.e. training and Excersie.

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It is pertinent to mention that as per the provisions of Civil Defence Regulation 1968, para 9.

"Duty member of the corps may be called on duty:-

Arvind Kumar SDM (HQ). For training;

For practice or exercises: (ii)

To perform the duties assigned to them by order under these regulations or (iii) under any other law for the time being in force, for the protection of persons and property against hostile attack and for the purpose of disaster management".

CD Office Sales

It is further, clarified that as per the provision of Civil Defence Act, Section 8 (2) "The Sate Government or the Controller may, by order, call out a member of the Corps for training or for discharging the Corps for training the Corps for the Corps for the Corps for the Corps for training the Corps for the Corp or for discharging such functions in relation to the carrying out of measures for Civil Defence as maybe specified in such order."

And

As per Section 4(2) of Civil Defence Act, 1968:-

"The state Govt may, for the purpose of co-ordinating the activities of the Controllers within the state, appoint a Director of Civil Defence and every Controller shall comply with the directions given by such Director."

Therefore, it is submitted that the Civil Defence volunteers are called out by the Director Civil Defence as per requirement under the powers vested to him/her as per the provisions of Civil Defence Act, Rules & Regulations 1968.

As per the provision of Civil Defence Regulation 1968, para 8:-

"Coordination of Service- (1) the member of the Corps shall ordinarily serve in a voluntary and honorary capacity:

Provided that the State Government may, by order, authorize payment of duty allowance (at such scales as may be prescribed by it from time to time in consulation with the Central Government) to a member of the Corps when called on duty.

The callout of the following is to be withdraws

S.No.	Name	E.No. Plane 6 th		
1.	Sh.Nitesh Bhardwai	90760000000	Place of duty	Remarks
	The details of the	70700000080186	Place of duty DDMA, Revenue HQ	Long Absentee

The details of the members of Civil Defence Corps to be called out with Revenue HQ for disaster management and with Civil Defence Headquarters for training/exercise during

A. 161 Details of members of the Civil Defence Corps called out with Revenue HQ for

	2 isaster Management		s canca out with Revenue	
Sl. No.	Name	EN		
1	Sh. Anil Kumar	E. No.	Place of duty	
2	Sh. Sunil Paswan	150/732		
3	Sh. Bikash Thapa	226/567		
4	Sh. Suraj Vishwkarma	136/1908	Pr. Br. of Div.	
5	Sh. Dharampal	202/1014	Com/Director Civil Defence/Divisional Commissioner	
6	Sh. Narender	90760000011816		
7	Sh. Rakesh Chhillar	180/1200		
8	Sh. Kameshwar Kumar	179/447		
9	Sh. Dharmender Singh	145/160		
10		222/239	Pr. Br. of DC-1 (HQ)	
11	Sh. Sumit Choudhary	206/1153		
	Sh. Arun Kumar	165/1263		
12	Sh. Tilak Raj	273/2338	Pr. Br. of DC-11 (HQ)	
13	Sh. Rajesh Kumar	166/586	Trans or pre-it (HQ)	
14	Sh. Deepak Kumar Dhiren	183/1125		
15	Sh. Hemraj	146/1202	Pr. Br. of DC-IV (HQ)	
16	Sh. Vikas Kumar	112/204806		
17	Ms. Shalu	90760000170009		
18	Sh. Uday Prakash	205/1368	Pr Rr of DC u (up)	
19	Sh. Ram Kumar Meena	234/145	Pr. Br. of DC-V (HQ)	
20	Sh. Sumit Kumar	182/1461		
21	Sh. Sumit Kumar	182/2407		
22	Sh. Hari Prakash Dahiya	241/495	Dr. Dr. of DC4 (D	
23	Sh. Ram Dular Mehto	159/882	Pr. Br. of DCA (Rev.HQ)	
24	Sh. Om Prakash Sharma	212/2463	Accounts & Planning Branch (Rev. HQ) (DC-IV)	
25	Sh. Sujeet Kumar	259/881		
26	Sh. Ramesh Kumar	90760000375072	Pr. Br. Of Spl. CEO	
27	Sh. Suresh Kumar	90760000016094	(DDMA)	
28	Sh. Michel	90760000081925		
29	Sh. Mam Raj	178/1139	Pr. Br. Of SDM-I	

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	Sh. Kishan Lal	247/194	Stamp and Registration	
31	Sh. Chirag Rastogi	220/15	(DC-VI)	
32	Smt. Santosh	259/130	IT Branch (Rev. HQ)	
33	Sh. Niranjan Kumar Singh	151/907	(DC-111)	
34	Sh. Vikas	182/2275/		
35	Sh. Kailash Singh	175/1236	_	
36	Sh. Amit Kumar	212/2399	Pr. Br. SDM-II (HQ)	
37	Sh. Aman Nautiyal	90760000017447		
38	Ms. Sunita	282/L/458		
39	Sh. Jatin Wadhwa	240/381	Relief Branch	
40	Ms. Himanshu	90760000005750	(DC-IV)	
41	Sh. Rajesh Kumar	90760000029192		
42	Sh. Parveen Kumar	172/1692	R & I Branch	
43	Sh. Vipul	145/607	Legal & Judicial (including DSLSA Matters)	
44	Ms Nagina Rani	174/L/69	Land Revenue & Land Acquisition Matters (DC-1)	
45	Sh. Rahul Sharma	205/1021	40714 (110)	
46	Sh. Anand Mishra	205/941	Pr. Br. of SDM-III (HQ)	
47	Sh. Rakesh	150/717	HO) (DC IV)	
48	Sh. Chandan Kumar	245/108	G.A. Br. (Rev. HQ) (DC-IV)	
49	Sh. Chander Prakash	90760000027819		
50	Md. Asif Siddiqui	246/118		
51	Ms. Rekha	145/L/177		
52	Sh. Himanshu	90760000012546		
53	Sh. Arvind Kumar Sharma	170/1687		
54	Mohd. Shad	90760000020917	Care taking Branch (Rev.	
55	Sh. Anil Kumar	90760000012795	HQ)	
56	Sh. Satish	207/254	(DC-I)	
57	Mrs. Meenu	146/L/383		
58	Sh. Sunil Kumar	90760000022847		
59	Sh. Sushil Kumar	90760000012797		
60	Sh. Devta Deen	90760000006805		
61	Sh. Mukesh Kumar	239/1149		
62	Sh. Surender Singh	177/1377		
63	Sh. Prince Kumar	211/1697	Pr. Br. SDM-IV (HQ)	
64	Sh. Vishal Prasad	90760000010697		
	Sh. Rohtash	179/1616		
65 66	Sh. Arun Kumar	182/2980	CCS Branch and Marriage	
	Sh. Rahul Khadka	90760000006635	Cell	
67	Ms. Aarti	90760000017250	(DC-II)	
68 69	Sh. Pawan Rana	181/1464	Central Record Room (DC-V)	
.70	Sh. Ajeet Kumar	205/1306		
71	Sh. Manu Gaur	90760000022774		
72	Sh. Navneet Solanki	177/3039	Waqf Board Rev. HQ	
73	Sh. Sudhir Kumar Singh	149/935		
74	Sh. Deepak Kumar	90760000278568	141 - 14 ACC 1	
75	Ms. Shiv Rani Pal	239/L/669	Minority Affairs Branch with Scholarship Cell	

(DC-II)

HQ)(DC-IV)

(Special CEO)

Covid Branch.

(DC-V)

209/1740

177/2829

172/L/1563

210/1238

151/1058

215/2069

90760000027709

193/1522

Sh. Parveen Kumar

Smt. Shristy Sharma

Sh. Deepak Chaturvedi

Sh. Michael Joseph Marshall

Sh. Rahul Kumar

Sh. Vikas Rai

Sh. Aryan Raj

Sh. Akash Kanojia

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Parliament Cell (Rev.

Pr. Br. SDM-V (HQ)

RTI & Appeal Cases

PG Cell (Special CEO)

Coordination Branch (DC-

Arvind Kumar SDM (HQ),

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	84	- Citi VIPIII OIIIII	239/978	IV)
	86	Jin dutiesh Butt	90760000282832	Census & NPR 2020, Socio Economic Caste Census
			7-500	Matters (DC-IV)
	87	Smt. Preeti	90760000011831	
	88	Sh. Anuj Dixit	198/424	Pr. Br. SDM VI (HQ)
	89	on. Gauray Kharbanda	172/1139	Nazarat & Treasury (DC-V)
	90	Sh. Munesh Kumar	236/662	
	91	Sh. Manish Singh	90760000009259	Vigilance Branch (DC-IV)
1	92	Ms. Deepti	150/L/293	Consultant DDMA
-	93	Sh. Gaurav	90760000015799	
-	94	Sh. Rohit Kaushik	151/1128	
-	95	Sh. Israr Ahmed	239/1246	Director of Panchayat
-	96	Sh. Syed Abdullah	159/1202	-
-	97	Sh. Chander Parkash	131/3832	
	98	Sh. Om Parkash	131/4402	PDO (South West District)
L	99	Sh. Sarfraj	131/4075	BDO (South-WestDistrict)
	100	Sh. Phool Singh	90760000017870	
	101	Sh. Ritesh Kumar	90760000017870	
	102	Sh. Tarun Kumar Gupta	90760000001292	BDO (South District)
	103	Sh. Pankaj Kumar	112/1630	
	104	Sh. Chander Kant Vats	135/4138	BDO (West District)
	105	Sh. Shubham Dagar	144/2271 259/153141	(**************************************
L	106	Sh. Vipin Solanki	201/66377	PDO (Fare Pintin)
L	107	Ms. Kiran	205/L/197	BDO (East District)
-	108	Sh. Shivam Sharma	174/2170	
1	109	Sh. Vishank Singhal	245/381	BDO (North District)
1	110 111	Ms. Priya	238/1420	BDO (N B
1		Smt. Sunita Sharma	210/1146	BDO (North-East District)
-	112	Sh. Ravinder Kumar	178/1846	BDO (North-WestDistrict)
1	113	Sh. Deepak	90760000013896	
1	114 115	Sh. Vivek Tanwar	165/1180	BDO (Central District)
-		Sh. Imran Alam	159/657	
H	116	Sh. Amit Srivastav	131/4161	
-	117	Sh. Jitender Kr. Gaud	252/625	
L	118	Sh. Jitendra Kumar	146/1634	
	119	Sh. Devender Kumar Yadav	239/1650	
	120	Ms. Padma	90760000019756	
	121	Sh. Vishal Kumar Savriya	90760000032106	
	122	Sh. Amit Kumar	90760000028539	
	123	Sh. Babloo	90760000164554	Chief Minister's Camp Office
	124	Sh. Hitesh Kumar	90760000129744	Office
	125	Sh. Ajit Kumar	90760000184431	
	126	Sh. Anirudh	90760000040249	
	127	Sh. Manoj Kumar Dubey	90760000144214	
	128	Mohd. Parvez	90760000147530	
	129	Sh. Sahib Singh		<
	130	Sh. Vijay Kumar Yadav	90760000210234	×
_	131	Sh. Vijay Rumai Tadav		
_	132	Sh. Sumit Kumar	161/1138	
-			198/325	
	133	Sh. Amit Kumar Sharma	209/2216	Deputy Chief Minister's
-	134	Ms. Shabana	90760000006394	Camp Officer
_	135	Sh. Rohit Kumar	90760000033214	. J
	136	Sh. Ankit Kumar	90760000113766	
1	37	Sh. Prem Pal	124/808	
1	38	Sh. Iftakhar Anees	225/247	Minster of Law, Justice
1	39	Sh. Sushil Mandal	146/21	
	40 .	Ms. Salma	248/1893	UTCS Training Centre,
_	41	Ms. Dolly	195/L/768	Karkardooma
_	12	Sh. Rahul Yadav	90760000002461	
_			1 1/8/1137	14. 01. 01.

1/8/1122

143 Mrs. Sarita 195/759 144 Sh. Parvesh Kumar 90760000033181 145 Sh. Munna Ram 239/968 LG House 146 Sh. Mukand Singh 239/256 North-East Delhi RIOTS 147 Claims Commission Sh. Chandan Ram 90760000116362 MHA (US (CS-I) 148 Sh. Sunil Kumar 178/1504 MHA (UTS-II) 149 Sh. Om Prakash 178/1484 MHA (UTS-II) 150 Sh. Virpal Singh 178/1591 MHA (UTS-II) 121/705 159/1075 151 Sh. Amarjeet Singh MIIA (US&UTS-II) 152 Sh. Ashu Anand MHA (US&UTS-II) 90760000005699 153 Sh. Sanjay MHA UT Division 154 Sh. Santosh Kumar 178/1661 MHA (CPD/DD) 155 Sh. Indraj Singh 178/1595 MHA (US/UTL &SO/DD & 156 90760000012038 Sh. Sumit Kumar DNH) MHA (Delhi Desk) 157 223/947 Sh. Deepak MHA (Director/PERS-I) 158 Sh. Vignesh T. 237/887 MHA (US&SO/ANL) 159 178/2494 Sh. Ram Veer Sh. Rahul Kumar 90760000006398 MHA, North-Block 160 161 Sh. Girish 90760000020270

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B. 132 Details of members of the Civil Defence Corps called out with Civil Defence Headquarters for training/exercise.

S.No	NAME	E.NO.	PLACE OF DUTY
1.	Sh. Suresh	177/2210	CD Office Alipur, North
2.	Sh. Anil Kumar	177/1502	CD Office Alipur, North
3.	Sh. Deepak Rai	244/543	CD Office Alipur, North
4.	Sh. Bheem Singh	177/2466	CD Office Alipur, North
	Sh. Abneesh Kumar		× × × × × × × × × × × × × × × × × × ×
5.	Gupta	241/943	CD Office Alipur, North
6.	Sh. Rakesh Kumar	151/809	CD Office Alipur, North
7.	Sh. Arun Kumar	90760000018209	CD Office Kanjhawala, North-West
8.	Sh. Naresh Kumar	223/806	CD Office Kanjhawala, North-West
9.	Sh. Sanjeev Kumar	179/1267	CD Office Kanjhawala, North-West
10.	Sh. Anand Kumar	244/307	CD Office Kanjhawala, North-West
11.	Sh. Veer Singh	205/1004	CD Office Kanjhawala, North-West
12.	Sh. Shyam Singh	178/772	CD Office Kanjhawala, North-West
	Sh. Subham	and the same of th	
13.	Sombanshi	273/3352	CD Office Kanjhawala, North-West
14.	Sh. Deepak Kumar	177/2418	CD Office Kanjhawala, North-West
15.	Sh. Sonu	179/1628	CD Office Kanjhawala, North-West
16.	Sh. Dharam Pal	178/550	CD Office Kanjhawala, North-West
17.	Sh. Maya Ram	180/1094	CD Office Kanjhawala, North-West
18.	Sh. Parvesh Singh	223/812	CD Office Kanjhawala, North-West
19.	Sh. Vijender Kumar	172/1461	CD Office Rajouri Garden, West
20.	Sh. Manish	127/3013	CD Office Rajouri Garden, West
21.	Ms. Renu Sharma	90760000012750	CD Office Rajouri Garden, West
22.	Ms. Priyanka	164/1299	CD Office Rajouri Garden, West
23.	Sh. Sumit Ujjainwal	90760000021328	CD Office Rajouri Garden, West
24.	Ms. Manju	144/1880	CD Office Rajouri Garden, West
2 4. 25.	Ms. Sarita	188/1801	CD Office Rajouri Garden, West
26.	Sh. Pardeep	128/1106	CD Office Kapashera, South-West
27.	Ms. Pooja Vashist	225/Lw/56	CD Office Kapashera, South-West
	Sh. Sunny	243/4162	CD Office Kapashera, South-West
28.		135/928	CD Office Kapashera, South-West
29.	Ms. Sheela Rana Sh. Arun Kumar	133/920	CD Office Kanashers C
20		120/05	CD Office Kapashera, South-West
30.	Tahelia	129/95	CD OCC - C I · C · ·
31.	Sh. Salman Khan	130/932	CD Office Saket, South
32.	Ms. Dimpal Sharma	111/1133	CD Office Saket, South
	Ms. Priya Rana	90760000121392	CD Office Saket, South
34:	Sh. Arun Kumar	90760000009746	CD Office Saket, South
35.	Ms. Pooja Sharma	90760000010726	CD Office Saket, South
	Sh. Surender		The second secon
	Kumar Yadav	254/718	CD Office Saket, South
	Ms. Archna Dubey	120/793	CD Office Saket, South
	Sh. Ajay	127/2674	CD Office Amar Colony, South-East

Arvind K

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Inga Narayan Mare:

30 .	Ch P-+ 1 x 1 1	112/1614	CD Office Amar Colony, South-East
39.		112/1011	CD Office Amar Colony, South-East
40	Ms. Kamla	233/2904	Since Amar Colony, South-East
40.	Gaharwar	233/2904	CD Office Amar Colony, South-East
41.		112/1556 90760000036750	CD Office Amar Colony, South-East
42.		907600000307	Go Office Amar Colony, South-East
	Sh. Ramesh Kumar		CD Office Amer Colony South East
43.	Yadav	90760000021272	CD Office Amar Colony, South-East
	Sh.Pawan Kumar	- 40	CD Office Asser Colony South Fact
44.	Sharma	202/992	CD Office Amar Colony, South-East
45.	Sh. Bhoop Singh	221/49	CD Office Amar Colony, South-East
46.	Sh. Harvir Singh	236/619	CD Office Amar Colony, South-East CD Office Amar Colony, South-East
47.	Sh. Gaurav Garg	236/904	CD Office Jam Nagar House, New Delh
48.	Sh.Sanjay Sharma	120/767	CD Office Jam Nagar House, New Delh
49.	Sh, Harish Paswan	90760000148434	
50.	Ms. Sakuntala	90760000023777	CD Office Jam Nagar House, New Delh
51.	Ms. Seema	138/237	CD Office Jam Nagar House, New Delh
52.	Sh. Deepak	90760000180293	CD Office Jam Nagar House, New Delh
53.	Sh. Ajeet Kumar	136/2086	CD Office Jam Nagar House, New Delh
54.	Ms. Gunjan	120/946	CD Office Jam Nagar House, New Delh
55.	Sh. Praveen Kumar	157/223	CD Office Jam Nagar House, New Delh
56.	Sh. Budhdev Ghosh	247/722	CD Office Jam Nagar House, New Delh
57.	Sh. Pradeep Kumar	177/3225	CD Office Jam Nagar House, New Delh
58.	Ms. Swati Kumari	125/L/1411	CD Office Jam Nagar House, New Delh
59.	Sh.Devender Singh	163/384	CD Office Jam Nagar House, New Delh
60.	Sh. Anil Kumar	90760000016341	CD Office Jam Nagar House, New Delh
00.	Sh. Harsh Kr.		
61.	Sehgal	244/305	CD Office Jam Nagar House, New Delh
62.	Sh. Ajay Kumar	120/853	CD Office Civil Lines, Central
63.	Sh. Manish Kaushik	180/1084	CD Office Civil Lines, Central
64.	Ms. Sohani	145/L/169	CD Office Civil Lines, Central
65.	Sh.Rinku	151/1292	CD Office Civil Lines, Central
66.	Ms. Vinti	145/L/196	CD Office Civil Lines, Central
	Ms. Madhu Sharma	138/47	CD Office Civil Lines, Central
67.	Sh. Dinesh Kumar	178/1280	CD Office Civil Lines, Central
68.	Ms. Rekha Rani	176/L/71	CD Office Civil Lines, Central
69.	Sh.Dinesh Chander		aca Girillines Control
70.	Pandey	191/740	CD Office Civil Lines, Central CD Office Civil Lines, Central
71.		174/2150	CD Office Civil Lines, Central
72.	- I Luman	239/46	CD Office Civil Effics, centrus
12.	Sh. Harish Chand	145/553	CD Office Civil Lines, Central
73.	Pandey	Marie A. W. L.	CD Office Civi. Lines, Central
74.	- I. Cunto	148/322	CD Office Grown
/ 1.	Sh. Chander		CD Office Civil Lines, Central
75.	Prakash	90760000036861	CD Office Civil Lines, Central
- 3.	Sh. Gaurav Kumar	90760000125104	
76.	Tiwari	407/00	CI) Office Civil Lines, Const
77.	Sh. Mohan Lal	187/95 154/1268	CD Office Civil Lines, Central
78	Sh. Chetan Kumar	90760000055120	
79	Sh. Om Prakash	90/00000033120	
	Sh. Vishal Kr.	204/972	CD Office Gandhi Nagar, East
80	. Verma	90760000052698	CD Office Gandhi Nagar, East
81	. Sh. Jitender	203/81	
82	. Ms. Shakuntala	247/29	CD Office Gandhi Nagar, East
83		90760000011861	CD Office Gandhi Nagar, East
84		176/711	CD Office Gandhi Magar, East
85		90760000028280	CD Office Gandhi Nagar, East CD Office Nand Nagari, North-East
86		90760000025082	CD Office Nama (CB)
87	Ms. Aarti		Nagari North-East
	Sh. Satya Veer	209/1732	
88		209/1781	CD Office Nand Nagari, North-East
89	- Labol	180/1848	CD Office Ivalia 112
90	. Md. Iqbal	- · · · · · · · · · · · · · · · · · · ·	CD Office Nand Nagari, North-East
	Ms. Neelam	198/668	CD Office Nand Nagari, North-East CD Office Nand Nagari, North-East
91	Bhatnagar Sh. Chanchal Maity	247/179	CD Office Nand Nagari, North-East CD Office Nand Nagari, North-East
92	Sh. Chanchar Mary	248/1731	CD Office Nand Nagri, Shahdara CD Office Nand Nagri, Shahdara
93.	Ch Danill May	234/Lw/36	CD Office Nand Nagri, Shahdara CD Office Nand Nagri, Shahdara
94.	in a market	007600000/841	
95.	Sh.Sukant Nayak Sli. Neeraj Kumar	90760000021819	
(115	Kumal		The state of the s

07/2071/CD/CALLOUT/2016	1	
Nand Nagri, Shahdara	13	40
Nand Nagri, Shahdara	W 1	4
CD(HQ) 1, Kripa Narayan Marg, Civil		10 -

97.	Ms. Aisha	1246/400 /8/	TCD Office Nand Nagri, Shahdara
98.	Sh. Rohit	246/408 / *//	Nand Naori Snangara
99.	Sh. Basant	90760000012239	SSO (CD), CD(HQ) 1, Kripa Narayan Marg, Civi
100.	Ma Co. W		SSO (CD), CD(HQ) 1, Kripa Narayan Marg, Civi
	Ms. Minakshi	90760000385923	SSO (CD), CD(HQ) 1, Kripa Narayan Marg, Civi
101.	47 (1967)	202/L/214	SSO (CD), CD(HQ) 1, Kripa Narayan Marg, Civi
102.	Sh. Rahul Singhal	182/2347	Lines SSO (CD), CD(HQ) 1, Kripa Narayan Marg, Civi
103.	Sh. Manish Kumar	90760000008623	Lines JSO(CD) Br., CD(HQ) 1, Kripa Narayan Marg,
104.	Sh. Parvez Alam	237/811	Ct. II lines
105.	Ms. Swati	90760000304431	JSO(CD) Br., CD(HQ) 1, Kripa Narayan Mar Civil Lines
106.	Sh. Pramod	90760000121216	JSO(CD) Br., CD(HQ) 1, Kripa Narayan Mar
107.	100	450 (240	JSO(CD) Br., CD(HQ).1, Kripa Narayan Marg,
107.	Sh. Mangat Ram Sh. Gaurav Kumar	90760000121174	Civil Lines JSO(CD) Br., CD(HQ) 1, Kripa Narayan Marg, Civil Lines
100	Ch Mana Ch		JSO(CD) Br., CD(HQ) 1, Kripa Narayan Marg,
109.		90760000026140	Civil Lines JSO(CD) Br., CD(HQ) 1, Kripa Narayan Marg,
110.	Sh. Rakesh Kumar	178/1308	Civil Lines JSO(CD) Br., CD(HQ) 1, Kripa Narayan Marg,
111.	Ms. Deepmala Sh.Mahaveer	176/L/541	Civil Lines Accounts Br. CD (HQ), 1, Kripa Narayan Marg,
112.		90760000035823	Civil Lines Accounts Br. CD (HQ), 1, Kripa Narayan Marg,
113.	Sh. Nitin Kumar	208/1440	Civil Lines
114.	Sh. Bhagwati Prasad	273/1814	TA Br., CD(HQ) 1, Kripa Narayan Marg, Civil Lines
115.	Sh. Pardeep Tiwari	257/1059	TA Br., CD(HQ) 1, Kripa Narayan Marg, Civil Lines
116.	Mohd. Faisal	246/366	TA Br., CD(HQ) 1, Kripa Narayan Marg, Civil Lines
		237/808	TA Br., CD(HQ) 1, Kripa Narayan Marg, Civil Lines
	Sh. Deepak Yadav Sh. Ajay Kumar		Estate Br., CD(HQ), 1, Kripa Narayan Marg,
118.	Gupta	90760000315185	Civil Lines Estate Br., CD(HQ), 1, Kripa Narayan Marg,
	Sh. Jitender Kumar Ms. Manorama	90760000055332	Civil Lines Estate Br., CD(HQ), 1, Kripa Narayan Marg,
120.	Rawat Sh. Akhilesh Kumar	231/64	Civil Lines
STATE OF THE PARTY	Yadav	209/2247	Estt. Br. CD(HQ), Raja Garden, New Delhi
122.	Ms. Chanchal Saini	90700000009526	Billing Br. CD(HQ), 1, Kripa Narayan Marg, Civil Lines
	Sh. Rohit Kumar	90760000010790	Billing Br. CD(HQ), 1, Kripa Narayan Marg, Civil Lines
		PARTITION OF THE	CT Br., CD(HQ), 1, Kripa Narayan Marg, Civil
	Sh.Naresh Kr. Saini	185/54	CT Br., CD(HQ), 1, Kripa Narayan Marg, Civil
25.	Sh. Sunil Kumar	173/1171	Lines CT Br., CD(HQ), 1, Kripa Narayan Marg, Civil
	Ms. Rekha	145/L/199	Lines CT Br., CD(HQ), 1, Kripa Narayan Marg, Civil
	Sh. Dharmender Kumar	203/1220	Lines •
	Sh. Sandeep Kumar	181/325	MT Br., CD(HQ), 1, Kripa Narayan Marg, Civil Lines
29. S	Sh. Rajesh Kumar	177/1387	MT Br., CD(HQ), 1, Kripa Narayan Marg, Civil Lines
	h. Nitin Kumar	127/2944	MT Br., CD(HQ), 1, Kripa Narayan Marg, Civil Lines
		+41	MT Br., CD(HQ), 1, Kripa Narayan Marg, Civil
31. S	h. Rahul Charles	172/1454	MT Br., CD(HQ), 1, Kripa Narayan Marg, Civil
32. S	h. Amar Lal	178/829	Lines

Arvind Kumar SDM (HO).

CD No-000372631 In view of the above, we may request Director Civil Defence/Divisional Commissioner to accord the administrative approval to callout 293 out of 385 target strength of Civil Defence Volunteers with Revenue HQ for disaster management and Civil Defence Headquarter for training/exercise for the period from 01.04.2023 to 31.03.2024 for approx Rs. 8,24,69,538/- (Rupees Eight Crore Twenty Four Lakhs Lakhs Sixty Nine Thousand Five Hundred Thirty Eight Only) to be paid on monthly basis of actual attendance towards the Duty and Conveyance allowance for which the expenditure sanction would be obtained on monthly basis. Submitted Please. I.c.VT.A (Rajon luthry) J. S. 9 (c.0) A29/3/2 3

(A.K. VERMA)

S. S. O (C.D.) Junior Staff Officer (CI') Culomittes for approval of paga 603 pl DCHQ-I, Rev HQ RAHUL SUDAN Senior Staff Officer (CD) 784/DGV/40 SSOIXD Discussed. It is clarified that these Cable are already morking on call out basis. NO new call out is proposed. It a routine matter to seek approval from Director Civil Defence/ sincional communicatives at the starting of the financial year. The expensiture randion monto be taken on mouthly basis as per actual attendance. Submitted for approval of para 603 M. DCHQ-I, Routed DIV. COMMISSIONLY

CD Office Nand Nagri,

installations in F. No. TA 35[397]/CD

Reference from pre-page- 175/N to 182/N

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May like to see the remarks of Director Civil Defence/Divisional Commissioner at para 609.

These CDVs are deployed to carry out the following activities:-

- 1. Assist in conduct of training activities in the Directorate of Civil Defence.
- 2. Assist in conducting mock drills/exercises in Directorate of Civil Defence.
- 3. Engaged in disaster management activities at various locations throughout Delhi including Revenue headquarters.

During local disasters like fire, building collapse, tree collapse, flood etc., these CDVs 612 assist the local revenue authorities in carrying out various related tasks like co-ordinating with PWD, MCD, NDRF, DDMA, Delhi Police, irrigation department teams and assisting in arranging food, ration, running Relief Camps etc.

It is further clarified that the money i.e. the callout & conveyance allowances, is paid to their verified bank accounts directly as per approved rates as per their actual verified attendance.

File is submitted for approval of para 603 by Director Civil Defence/Divisional

(Anoopsinga Rawat) Js o (LD)sro DC

Inchange 79 (Rajon Luthon)

804 DC-5/HD

SSO(Le) Submitte for approval of para 603 M.

DCHR-I, Rev HR

Subwitted for Kind approved Pl

4/5/2023

Arvind Kumar SDM (HQ)



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F. No. TA 35(397)/CD/CALLOUT/2016 CDNo. 000372031

May like to see the remarks of Director Civil Defence/Divisional Commissioner at para-617. It is submitted that the factual details of disaster handled is not available on record.

However, as per Disaster Management Act 2005 para 2(d)

"Disaster" means a catastrophe, mishap, calamity or grave occurrence in any area, arising from natural or manmade causes, or by accident or negligence which results in substantial loss of life or human suffering or damage to, and destruction of, property, or damage to, or degradation of, environment, and is of such a nature or magnitude as to be beyond the coping capacity of the community of he affected area

And as per para 2(e)

"disaster management" means a continuous and integrated process of planning, organizing, coordinating and implementing measures which are necessary or expedient for-

- prevention of danger or threat of any disaster; (i)
- mitigation or reduction of risk of any disaster or its severity or consequences; (ii)
- capacity-building; (iii)
- preparedness to deal with any disaster; (iv)
- prompt response to any threatening disaster situation or disaster; (v)
- assessing the severity or magnitude of effects of any disaster; (vi)
- (vii) evacuation, rescue and relief;
- (viii) rehabilitation and reconstruction;

As per para 25 of Disaster Management Act 2005. A District Disaster Management Authority for every district in Delhi having District Magistrate is established as chairperson with the following mandate:

- Prepare a disaster management plan including district response plan for the (i) district;
- coordinate and monitor the implementation of the National Policy, State Policy, (ii) National Plan, State Plan and District Plan;
- ensure that the areas in the district vulnerable to disasters are identified and (iii) measures for the prevention of disasters and the mitigation of its effects are undertaken by the departments of the Government at the district level as well as by the local authorities;
- ensure that the guidelines for prevention of disasters, mitigation of its effects. (iv) preparedness and response measures as laid down by the National Authority and the State Authority are followed by all departments of the Government at the district level and the local authorities in the district;
- give directions to different authorities at the district level and local authorities to (v) take such other measures for the prevention or mitigation of disasters as may be necessary;
- iay down guidelines for prevention of disaster management plans by the (vi) department of the Government at the districts level and local authorities in the district:
- monitor the implementation of disaster management plans prepared by the (vii) Departments of the Government at the district level;
- lay down guidelines to be followed by the Departments of the Government at the (viii) district level for purposes of integration of measures for prevention of disasters and mitigation in their development plans and projects and provide necessary technical assistance therefor;
- monitor the implementation of measures referred to in clause (viii); (ix)
- review the state of capabilities for responding to any disaster or threatening (x) disaster situation in the district and give directions to the relevant departments or authorities at the district level for their up gradation as may be necessary;
- review the preparedness measures and give directions to the concerned (xi) departments at the district level or other concerned authorities where necessary for bringing the preparedness measures to the levels required for responding effectively to any disaster or threatening disaster situation;

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(xii) organise and coordinate specialised training programmes for different levels of officers, employees and voluntary rescue workers in the district;

(xiii) <u>facilitate community training and awareness programmes</u> for prevention of disaster or mitigation with the support of local authorities, governmental and non-governmental organisations;

 (xiv) <u>set up, maintain, review and upgrade the mechanism for early warnings</u> and dissemination of proper information to public;

(xv) prepare, review and update district level response plan and guidelines;

(xvi) coordinate response to any threatening disaster situation or disaster;

(xvii) ensure that the Departments of the Government at the district level and the local authorities prepare their response plans in accordance with the district response plan;

(xviii) lay down guidelines for, or give direction to, the concerned Department of the Government at the district level or any other authorities within the local limits of the district to take measures to respond effectively to any threatening disaster situation or disaster;

(xix) <u>advise, assist and coordinate the activities</u> of the Departments of the Government at the district level, statutory bodies and other governmental and non-governmental organisations in the district <u>engaged in the disaster management</u>:

(xx) coordinate with, and give guidelines to, local authorities in the district to ensure that measures for the prevention or mitigation of threatening disaster situation or disaster in the district are carried out promptly and effectively;

(xxi) provide necessary technical assistance or give advise to the local authorities in the district for carrying out their functions;

(xxii) review development plans prepared by the Departments of the Government at the district level, statutory authorities or local authorities with a view to make necessary provisions therein for prevention of disaster or mitigation;

(xxiii) examine the construction in any area in the district and, if it is of the opinion that the standards for the prevention of disaster or mitigation laid down for such construction is not being or has not been followed, may direct the concerned authority to take such action as may be necessary to secure compliance of such standards;

(xxiv) identify buildings and places which could, in the event of any threatening disaster situation or disaster, be used as relief centers or camps and make arrangements for water supply and sanitation in such buildings or places;

(xxv) <u>establish stockpiles of relief and rescue materials</u> or ensure preparedness to make such materials available at a short notice;

(xxvi) <u>provide information</u> to the State Authority relating to different aspects of disaster management;

(xxvii) encourage the involvement of non-governmental organisations and voluntary social welfare institutions working at the grassroots level in the district for disaster management;

(xxviii) ensure communication systems are in order, and disaster management drills are carried out periodically;

perform such other functions as the State Government or State Authority may assign to it or as it deems necessary for disaster management in the District.

The Civil Defence Volunteers deployed for the purpose of Disaster Management may not have handled any disaster directly but they gain experience of the functioning of department and vital installations and this information is likely to be useful in the functioning of essential services during an actual disaster. It is pertinent to mention that the CDVs on call out have provided their active services during the lockdown, unlock and other restricted phases of COVID-19, a pandemic, i.e. disaster.

It is further submitted that the number of Civil Defence Volunteers to be called out by Civil Defence Headquarter have been approved by the then Director Civil Defence/Divisional Commissioner in the following ratio:-

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a. 20 Civil Defence Volunteers @ each district X 11 districts = 220 CDVs (to be positioned at Revenue Headquarter and vital installations for the purpose of disaster management as per the authorisation vide para 9(iii) of the Civil Defence Regulations 1968 to callout Civil Defence Volunteers for the purpose of Disaster Management)

b. 04 Civil Defence Volunteers @ each Sub-Division for district offices X 33 Sub-Division

and 03 Civil Defence Volunteers @ per district for Civil Defence Headquarter X 11 districts = 33, 385

Total = (132+33)=165 Civil Defence Volunteers

For the purpose of Training/practice/exercise as per authorization vide para 09 (1 & ii) of Civil Defence Regulations 1968 to call out the Civil Defence Volunteers for the purpose of Training/practice/exercise.

As per the remarks of Director Civil Defence/Divisional Commissioner at para 617, the matter has been examined to reduce the expenditure on callout and it is found that out of the authorized strength of 220 for Disaster Management 161 Civil Defence Volunteers are working and out of authorized 165 for training/practice/exercise only 132 Civil Defence Volunteers are working on callout basis.

To further reduce the number of Civil Defence Volunteers it is proposed that the Civil Defence Volunteers who have completed 55 years of age may be relieved from callout. A list of above Civil Defence Volunteers is placed opposite in file. As per the list 10 numbers of Civil Defence Volunteers could be relieved immediately who have already attained the age of 55 years as on 31.03.2023 and 02 numbers of Civil Defence Volunteers could be relieved by 31.03.2024 who would be attaining the age of 55 years during the period 01.04.2023 to 31.03.2024. In this way the saving of Rs. <u>25,88,010</u>/- would be made by 31.03.2024.

In view of the foregoing, we may request Director Civil Defence/Divisional Commissioner for:-

- 1. Administrative approval & expenditure sanction for Rs. 7,98,81,528/_ ter callout of above Civil Defence Volunteers for the period 01.04.2023 to 31.03.2024.
- 2. To withdraw the call out of those CDVs who would complete the age of 55 years during the period 01.04.2023 to 31.03.2024 w.e.f. the date of attaining 55 years of age after the issuance of these orders.

Submitted for approval please.

Junior Staff Officer (CP)

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walike silvitor or disaster. and more + musy energy. shere is need for course wwelfor Substanted expondition is shows Les pendelines large amount is not with my the competented stay exame exactly. It is appropriate that 19 1510 Arvind Kumar SDN (HQ),

Olo Minister of Law, Yearles & Legisler's a Adalta, Transfert, AS, 137, Revenue and Y. 3 CD.

Date 22.1

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1 have seen the position explained on pre-pages. The concerns raised by the Divisional Commissioner are relevant vis-a-vis the overall functioning and call out deployment of CDVs. It is important that the deployment of CDVs be done judiciously to achieve the desired preparedness levels of the Volunteers for handling and mitigating the devastating effects of any kind of disaster.

At the same time, it has been seen that CDVs have been doing good work related to overall preparedness, training, mock drills, supervision and 633. capability / capacity building, awareness programmes for Disaster Management, co-ordination between various stake holders for the purpose of Disaster Management. I believe only a prepared and well trained force is capable and ready to handle the grave situation in case of a natural or manmade disaster. As witnessed recently, during the COVID pandemic in 2020-2022, CDVs have not only performed their duties for disaster mitigation but also many CDVs sacrificed their lives too when they were deployed in containment zones, hunger relief centres, vaccination centres, crowd management, enforcement of COVID protocols etc. while serving the society at large. I believe regular training, mock drills and other related activities will keep the CDVs force primed for handling any disaster like situation in future also. Various statutory duties as per the Civil Defence Act, 1968 are already enumerated on pre-pages and to perform such duties CDVs must be continuously and constantly trained and updated about the latest provisions and methods of Disaster Management

The intervention of Divisional Commissioner to keep a check on the numbers of CDVs engaged in offices has had a salutary effect. The number of Civil Defence Volunteers being allocated to 11 Districts and 33 Sub-Divisions, as mentioned in para 623 at page 186, seems normal keeping in view the geographical size and the large number of residents living within the jurisdiction of various Districts in Delhi.

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1e pu Sivil 635. In view of the above position, the proposal at para 626 is approved.

636. In addition, I may recall that following 07 CDVs from District South-West have been working in my camp office at Najafgarh since the year 2020:-

SI. No.	Name	Enrolment Number
1.	Manoj Gahlot	90760000103366
2.	Yoginder	90760006112710
3.	Renu	90760000112745
4.	Mantosh	90760000112683
5.	Rajesh	90760000111919
6. 7.	Birender Kumar	90760000108514
7.	Surila Devi	90760000125029

636. Large number of people visit my camp office at Najafgarh during working days. In fact during weekends when I visit my camp office at Najafgarh from morning till late evening, not less than 500 people visit the office for various works. Being rural area which has a history of crimes, people are generally short-tempered and there have been many instances of altercations at my camp office. It is, therefore, very essential that the above CDVs, who have been performing their duties so far with dedication, continue to be deployed at my camp office for managing the crowd, lest any untoward incident takes place.

637. It is, therefore, directed that the above 07 CDVs be also continue

to be deployed on call-on basis.

(KAILASH GAHLOT)
MINISTER (FINANCE / REVENUE)

Pr. Secretary (Revenue)

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SALLYND TO EAHUL SUDAN Sentor Stoff Officer (CD)

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Munical Kumar Arvind Kumar TRISTINA CHATTOPADHYAY
JUNIOR STAFF OFFICER

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Matter in the file relates to callout of Civil Defence volunteers for the period 01.04.2023 to 31.03.2024.

File earlier submitted vide para 585 to 627 of page 175/N to 186/N has been received back in this office with the remarks/approval of Hon'ble Minister Finance/Revenue at para 636 of page 189/N.

In this regard, it is submitted following points:-

- 1. Rindly see the approval of Director Civil Defence/Divisional Commissioner on page 154/N to 159/N, regarding to callout of 298 Civil Defence Volunteers to be positioned in DDMA Revenue HQ and Civil Defence HQ for the purpose of disaster management for the Purpose of Training and Exercise for the period from 01.04.2022 to 31.03.2023.
- 2. After compilation of Financial year 01.04.2023 to 31.03.2024 File has been moved for Administrative approval & expenditure sanction for callout of above Civil Defence Volunteers for the period of 01.04.2023 to 31.03.2024 vide para 626 of page 186/N which has been received with the approval of Hon'ble Minister (Finance /Revenue) for including more 07 Civil Defence volunteers in above mentioned sanction order (P-189/N).

In this regards it is also submitted that as per the provision of Civil Defence Act. Section 8 (2) "The Sate Government or the Controller may, by order, call out a member of the Corps for training or for discharging such functions in relation to the carrying out of measures for Civil Defence as maybe specified in such order." (P- 287/C)

As per Section 4(2) of Civil Defence Act, 1968:-

"The state Govt may, for the purpose of co-ordinating the activities of the Controllers within the state, appoint a Director of Civil Defence and every Controller shall comply with the directions given by such Director."

Therefore, it is submitted that the Civil Defence volunteers are called out by the Director Civil Defence as per requirement under the powers vested to him/her as per the provisions of Civil Defence Act, Rules & Regulations 1968.

As per the provision of Civil Defence Regulation 1968, para 8:-

"Coordination of Service- (1) the member of the Corps shall ordinarily serve in a voluntary and honorary capacity:

Provided that the State Government may, by order, authorize payment of duty allowance (at such scales as may be prescribed by it from time to time in consulation with the Central Government) to a member of the Corps when called on duty.

Accordingly, The Civil Defence Volunteers deployed for the purpose of Disaster Management may not have handled any disaster directly but they gain experience of the functioning of department and vital installations and this information is likely to be useful in the functioning of essential services during an actual disaster. It is pertinent to mention that the CDVs on call out have provided their active services during the lockdown, unlock and other restricted phases of COVID-19, a pandemic, i.e. disaster.

It is further submitted that the number of Civil Defence Volunteers to be called out by Civil Defence Headquarter have been approved by the then Director Civil Defence/Divisional Commissioner in the following ratio(as per para 367, 368 of page-93/N and para 405, 406 of page 99/N):-

- a. 20 Civil Defence Volunteers @ each district X 11 districts = 220 CDVs (to be positioned at Revenue Headquarter and vital installations for the purpose of disaster management as per the authorisation vide para 9(iii) of the Civil Defence Regulations 1968 to callout Civil Defence Volunteers for the purpose of Disaster Management)
- b. 04 Civil Defence Volunteers @ each Sub-Division for district offices X 33 Sub-Division =132 CDVs

and 03 Civil Defence Volunteers @ per district for Civil Defence Headquarter X 11 districts = 33, + 10 500t, 1 and 2 (e) (ua) Total = (132+33)=165 Civil Defence Volunteers,

For the purpose of Training/practice/exercise as per authorization vide para 09 (i & ii) of Civil Defence Regulations 1968 to call out the Civil Defence Volunteers for the purpose of Training/practice/exercise.

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It is also submitted that 293 number of Civil Defence Volunteers are already working on call out. As desired by Hon'ble Minister (Revenue) at para 637, the approval of Director Civil Defence/Divisional Commissioner is required to call out seven additional Civil Defence Volunteers for which expenditure would be w.e.f. 07.06.2023 to 31.03.2024

07 CDVs X 278 X 844 per day = Rs. 16,42,424/-

Funds are available under Major Head "2070:00:800:64:97:02" under demand No. 10 from the financial year 2023-2024.

Keeping in view of above, if agreed and approved we may request worthy Pr. Secretary (Revenue) /Director Civil Defence/Divisional Commissioner to kindly accord the following and file may be forwarded for concurrence of Finance Department, Govt. of NCT of Delhi.

- Administrative approval & expenditure sanction for Rs. 8,19,02,604/- for callout 1. of above Civil Defence Volunteers for the period 01.04.2023 to 31.03.2024 for 293 Civil Defence Volunteers (Who already working list available at para 601 and 602).
- 2. To withdraw the call out of those CDVs who would complete the age of 55 years during the period 01.04.2023 to 31.03.2024 w.e.f. the date of attaining 55 years of age after the issuance of these orders.
- 3. To callout 07 Civil Defence Volunteers at Camp O/o Finance/Revenue Minister for crowd Management duty w.e.f 07.06.2023 to 31.03.2024 (List available at para 636 of P-188/N).
- Administrative approval/Financial Sanction to callout 300 Civil Defence Volunteers with Revenue HQ for disaster management and Civil Defence Headquarter for training/exercise for the Finance Year 2023-2024 for approx Rs. 8,35,45,028/- (Rupees Eight Crore Thirty Five Lakhs Forty Five Thousand Twenty Eight Only) to be paid on monthly basis of actual attendance towards the Duty and Conveyance allowance for which the expenditure sanction would be obtained on monthly basis.

Submitted for approval please.

03/05/2023

CHET RAM MEENA

JUNIOZ. ASHI.

RAHUL SUDAN Senior Staff Officer (CD)

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nd Kumar SDM (HQ). (18/ nd) e23

Matter in the file relates to callout of Civil Defence volunteers for the period 01.04.2023 to 31.03.2024.

File earlier submitted vide para 585 to 627 of page 175/N to 186/N has been received back in this office with the remarks/approval of Hon'ble Minister Finance/Revenue at para 636 of page 189/N.

In this regard, it is submitted following points:-

 Kindly see the approval of Director Civil Defence/Divisional Commissioner on page 154/N to 159/N, regarding to callout of 298 Civil Defence Volunteers to be positioned in DDMA Revenue HQ and Civil Defence HQ for the purpose of disaster management for the Purpose of Training and Exercise for the period from 01.04.2022 to 31.03.2023.

2. After compilation of Financial year 01.04.2023 to 31.03.2024 File has been moved for Administrative approval & expenditure sanction for callout of above Civil Defence Volunteers for the period of 01.04.2023 to 31.03.2024 vide para 626 of page 186/N which has been received with the approval of Hon'ble Minister (Finance /Revenue) for including more 07 Civil Defence volunteers in above mentioned sanction order (P-189/N).

In this regards it is also submitted that as per the provision of Civil Defence Act, Section 8 (2) "The Sate Government or the Controller may, by order, call out a member of the Corps for training or for discharging such functions in relation to the carrying out of measures for Civil Defence as maybe specified in such order." (P- 287/C)

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As per Section 4(2) of Civil Defence Act, 1968:-

"The state Govt may, for the purpose of co-ordinating the activities of the Controllers within the state, appoint a Director of Civil Defence and every Controller shall comply with the directions given by such Director."

Therefore, it is submitted that the Civil Defence volunteers are called out by the Director Civil Defence as per requirement under the powers vested to him/her as per the provisions of Civil Defence Act, Rules & Regulations 1968.

And

As per the provision of Civil Defence Regulation 1968, para 8:-

"Coordination of Service- (1) the member of the Corps shall ordinarily serve in a voluntary and honorary capacity:

Provided that the State Government may, by order, authorize payment of duty allowance (at such scales as may be prescribed by it from time to time in consulation with the Central Government) to a member of the Corps when called on duty.

Accordingly, The Civil Defence Volunteers deployed for the purpose of Disaster Management may not have handled any disaster directly but they gain experience of the functioning of department and vital installations and this information is likely to be useful in the functioning of essential services during an actual disaster. It is pertinent to mention that the CDVs on call out have provided their active services during the lockdown, unlock and other restricted phases of COVID-19, a pandemic, i.e. disaster.

It is further submitted that the number of Civil Defence Volunteers to be called out by Civil Defence Headquarter have been approved by the then Director Civil Defence/Divisional Commissioner in the following ratio(as per para 367, 368 of page-93/N and para 405, 406 of page 99/N):-

- a. 20 Civil Defence Volunteers @ each district X 11 districts = 220 CDVs (to be positioned at Revenue Headquarter and vital installations for the purpose of disaster management as per the authorisation vide para 9(iii) of the Civil Defence Regulations 1968 to callout Civil Defence Volunteers for the purpose of Disaster Management)
- b. 04 Civil Defence Volunteers @ each Sub-Division for district offices X 33 Sub-Division =132 CDVs and 03 Civil Defence Volunteers @ per district for Civil Defence Headquarter X 11 districts = 33,

Total = (132+33)=165 Civil Defence Volunteers

For the purpose of Training/practice/exercise as per authorization vide para 09 (i & ii) of Civil Defence Regulations 1968 to call out the Civil Defence Volunteers for the purpose of Training/practice/exercise.

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660 It is also submitted that 293 number of Civil Defence Volunteers are already working on Civil call out. As desired by Hon'ble Minister (Revenue) at para 637, the approval of Director Civil Defence/Divisional Committee Defence/Divisional Commissioner is required to call out seven additional Civil Defence Volunteers for which expenditure would be w.e.f. 07.06.2023 to 31.03.2024

07 CDVs X 278 X 844 per day = Rs. 16,42,424/-

661 · Funds are available under Major Head "2070:00:800:64:97:02" under demand No. 10 from the financial year 2023-2024.

662 Keeping in view of above, if agreed and approved we may request worthy Pr. Secretary (Revenue) /Director Civil Defence/Divisional Commissioner to kindly accord the following and file may be forwarded for concurrence of Finance Department, Govt. of NCT of Delhi.

- Administrative approval & expenditure sanction for Rs. 8,19,02,604/- for callout 1. of above Civil Defence Volunteers for the period 01.04.2023 to 31.03.2024 for 293 Civil Defence Volunteers (Who already working list available at para 601 and 602).
- To withdraw the call out of those CDVs who would complete the age of 55 years 2. during the period 01.04.2023 to 31.03.2024 w.e.f. the date of attaining 55 years of age after the issuance of these orders.
- 3. To callout 07 Civil Defence Volunteers at Camp O/o Finance/Revenue Minister for crowd Management duty w.e.f 07.06.2023 to 31.03.2024 (List available at para 636 of P-188/N).

663. File is submitted for administrative approval please.

12.6.2013

SANTOSH KUMAR RAI, I A.S. Deputy Commissioner (Fig.)

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vind Kumar SDM (HQ). () () ()

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File Movement No. 14 Data (5/6/23 - 19/ and send the file to this

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RayInder Kumer Dy. Secretary (Finance)

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Fin: 012730714 Rev: 000372031

FINANCE (EXPENDITURE-I) DEPARTMENT

666. The instant proposal received from Revenue Department is regarding Administrative approval & Expenditure sanction of Rs. 8,19,02,604/- for callout of 293 civil Defence Volunteers for the period 01.04.2023 to 31.03.2024.

667. Views of Finance Department: From perusal of noting of the Department it has been observed that the payment to Civil Defence Volunteers in past years had been made by the Department at its own level and the file had not been sent to Finance Department earlier. Even in the present case, no justification has been made for sending the file to F.D. The proposal has not been shown to IFA for recording his comments/opinion why proposal requires concurrence of FD.

668. Hence, it is not clear as to under what provisions the concurrence of Finance Department is sought in the instant case.

669. In view of this, if agreed, the Department is advised to take necessary action at its level in consultation with the IFA. The file is returned to the Admn. Department.

670. This issues with the prior approval of Competent Authority.

Deputy Secretary (Finance-I)

Pr. Secretary (Revenue)

Arvind Kumar SIM (HQ), 102/10

CD No. 000372031/Civil Defence File No. TA35(397)/CD/Callout/2016

672. Ref. Page 192/N - 195/N

The matter in the file is the proposal of Directorate of Civil Defence regarding seeking of A/A & E/s of Rs. 8,19,02,604/- for (1) callout of 293 CDVs w.e.f. 01.04.2023 to 07.06.2023 ti 07.06.2023

674. The instant file was sent to the Finance Department, GNCT of Delhi, vide note at Pg. 194/N and the Finance Department, vide their note at Pg. 195/N observed as under:

"From perusal of noting of the Department it has been observed that the payment to Civil Defence Volunteers in past years had been made by the Department at its own level and the file had not been sent to Finance Department earlier. Even in the present case, no justification has been made for sending the file to F.D. The proposal has not been shown to IFA for recording his comments/opinion why proposal requires concurrence of FD.

Hence, it is not clear as to under what provisions the concurrence of Finance Department is sought in the instant case,"

675. In this regard, it is observed as under:

- (i) The instant file was sent to the Finance Deptt., GNCT of Delhi, without any examiniation and comments of Accounts Officer (Civil Defence). The file should have been routed through AO (CD).
- (ii) As per the copy of the noting portion available at Pg. 299/C of the file (which is an extract from file CD No. 000166740), the proposal of enhancement of Daily Allowance in r/o Call Out Civil Defence Volunteers was examined by the Finance Department, in the past. The Finance Department, in its said note, recorded its concurrence at Para 89, for concurrence of revision of daily allowance of called out CDVs owing to revision of wages by Labour Department. It was however advised by the FD to seek further approval of Hon'ble Lt. Governor, Delhi, in this regard. FD further advised to describe the services being rendered by the CD Volunteers in respect of each category (listed in Para 79) and justification in support of deployment (detail given at Para 80). As per perusal of the record available in the instant file, the compliance of the above observations of the Finance Deptt. were not found available; in the instant file.
- (iii) Further, as per the note at Pg. 63/N of the file, a reference has been made to the Audit Para 03 / observation vide letter no. F. 1/(rcc-B&B)/DC/Audit-AGCR/2016 17/1280-82 dated 11.02.2019 (copy available at Pg. 303 C-299/C), which reads as under:

"During the Scrutiny of records regarding the callout orders, posting of these volunteer and requisition of the department, it was observed that Civil Defence volunteers were per simed duties in the various branches of UTCS, PGMS, Div.Com(Rev.)/Director Civil Defence CDHQ, JMs, ADMs, SDMs, Civil Defence District/Zonal offices, Depots, Revenue HQ VL29rat Eranch, Coordination Branch, Legal Branch, SDM, GA Branch, Controller of Accounts Branch, Cashier Branch, RTI Branch, Vigilance Branch, CCS Branch, Relief Broom, Joint Director (IT), Computer Branch, Parliament Cell, PG Cell, Record Room, DDMA (HT), CT Branch, Guard Duty, CEO-Cum-Spl. Secretary (Disaster Management), Call Centre (PTMA), etc as a Multi Task Staff, of volunteers cannot be made for the above mentioned auties. Therefore the expenditure incurred irregular.

It was also observed it at C vil Defence wing had provided the Civil Defence volunteers (CDV) to different offices, such o Ministry of Home Affairs (MHA), Lt. Governor (Sectt.), allowances and conveyance charge to the CDVs during the 2016-18. The expenditure was debited under Major Head "2070"- Other Adr instraince Services Minor Head "00.80"- Other Expenditure which is irregular. The expenditure con account of duty allowances and conveyance charge of these CDVs should be borne by concerned office from its own Budget Head, where these volunteers had performed duty (Annexa. 4-1).

There is no evidence that for both the cases approval of Finance Department was obtained. Reasons for irregular payment and non-obtaining for the approval of Finance Department maybe furnished to Audit."

- (iv) As per the further records available in the instant file, the above audit observations seemed to not have been addressed.
- 676. In this regard, it is observed as under:
- (i) The observation made by the Finance Department as referred above, needs a clarification from the Directorate of Civil Defence.
- (ii) The other points as mentioned above at Para 675 (ii) & (iv) also needs comments of the Directorate of Civil Defence in the first instance.
- (iii) The matter also requires examination at the end of AO (Civil Defence) before placing the matters of financial nature to the higher authorities for seeking their A/A & E/s, concurrence etc.
- 677. In view of the above, file is proposed to be sent to SSO (CD) please.

678. Submitted Please

AO-11 0 30.6.13

DCA (on leave)

Mul Kumar Arvind Kumar SOM (HO). 30/6/22

(24/44)

679. The proposal on the file is regarding Administrative Approval & Expenditure Sanction of Rs.8,19,02,604/- for call out of 300 Civil Defence Volunteers for the period from 01.04.2023 to 31.03.2024. The proposal referred to Finance Department and observations made therein may kindly be seen at Page-195/N.

680. Finance Department has observed from perusal of noting of the Revenue Department that the payment to Civil Defence Volunteers in past years had been made by the Department at its own level and the file had not been sent to Finance Department earlier. Even in the present case no justification has been made for sending the file to FD. The proposal has not been shown to IFA for recording his comments/opinion why proposal requires concurrence of FD.

As an IFA of the Revenue Department I have gone through the file and intend to brought to the notice of the following codal provisions to arrive a judicious decision with regard to competency to approve the present proposal:-

 Sub section (1) and (2) of Section 8 of the Civil Defence Act, 1968 reads as under :-

"Functions of members of Civil Defence Corps__(1)
The members of the Corps shall perform such functions in relation to the carrying out of measures for <u>Civil Defence</u> as may be assigned to them by rules made under this Act or bay any other law for the time being in force.

- (2) The State Government or the Controller may, by order, call out a member of the Corps for training or for discharging such functions in relation to the carrying out of measures for civil defence as may be specified in such order.
- The term "Civil Defence" is defined in Section 2(a) of the Act stated ibid and which reads as under :-

"Civil Defence" includes any measures, not amounting to actual combat, for affording protection to any person, property, place or thing in India or any part of the territory thereof against any hostile attack, whether from air, land, sea or other places, or, for depriving any such attack of the whole or part of its effect, whether such measures are taken before, during, at or after the time of such attack or any measure taken for the purpose of disaster management, before, during, at, or after any disaster.

- 3. Regulation 8 of the Civil Defence Regulations, 1968 described the Condition of Service of Civil Defence Corps which reads as under:-
 - (1) The members of the Corps shall ordinarily serve in a voluntary and honorary capacity.

Provided that the State Government may, by order, authorize payment of duty allowance (at such scales as may be prescribed by it from time to time in consultation with the Central Government) to a member of the Corps when called on duty.

4. Regulation 9 described duty of members of the Corps called on duty (i) for training; (ii) for practice or exercises; (iii) to perform the duties assigned to them by order under these

regulations or under any other law for the time being in force, for the protection of person and property against hostile attack.

682. From the above discussions it is quite clear that though the Controller has powers to call out a member of the Corps but not conferred powers to authorize duty allowance to a member of the Corps when called on duty (proviso below Regulation 8 (1) of the Civil Defence Regulations, 1968. Further no financial power is given to Pr. Secretary (Revenut) to authorize such duty allowance in the delegation order issued by the Finance Department vide O.M. No. F.20/08/2019/AC/jsfina/2576-2674 dated 07/08/2019. Hence, in my view, approval of Finance Department is required to authorize payment of duty allowance to 300 Civil Defence Volunteers who are called on duty.

683. Further, a reference of sending the file to Finance Department in the 2012 is available at Pages 299/C to 301/C and the observation made AGCR Audit seeking reasons for non obtaining the approval Finance Department (Page-262/C). The issues be better explained by Directorate of Civil Defence who initiated the proposal. The proposal not routed through the Accounts Officer posted in the Directorate. His comments be recorded on the file before resubmitting the proposal to Finance Department, GNCTD.

684. Submitted for further directions please.

(Sudheesh N.G.) COA/IFA 30.06.2023

Pr. Secretary (Revenue)

DCZ(HD) + please commentand result is it by Monday (3/7/13).

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2/2/2022

Arvind Kumar SDM (HQ),

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F. No. TA 35(397)/CD/CALLOUT/2016

May please see the note of COA/IFA at page 198/N to 199/N for seeking the comments of Directorate of Civil Defence on the observations raised by AGCR Audit.

In above reference it is submitted that Civil Defence Regulations 1968, Point 8(1) reads as under:-

8. Condition of Service.(1) The members of the Corps shall ordinarily serve in a voluntary and

Provide that the State Government may, by order, authorize payment of duty allowance(at such scales as may be prescribed by it from time to time in consultation with the Central Government) to a member of the Corps when called on duty.

Accordingly, from time to time the duty allowances of Civil Defence Volunteers were 688 authorized by the State Government with the concurrence of Finance Department, Govt. of NCT of Delhi. In the year 2012, the Directorate of Civil Defence has moved the proposal in (CD No. 004243423) to accord one time approval for revision of duty allowances of Civil Defence Volunteers automatically as and when labour Department of Govt. of NCT of Delhí revised the rate of Skilled labour. After the concurrence of Finance Department Govt. of NCT of Delhi, Hon'ble Lieutenant Governor, Delhi has accorded one time approval to automatically enhance duty allowances authorised to Civil Defence Volunteers at par to allowances payable to skilled labour by Govt. of NCT of Delhi.

It is further, clarified that as per the provision of Civil Defence Act, Section 8 (2) "The Sate 647 Government or the Controller may, by order, call out a member of the Corps for training or for discharging such functions in relation to the carrying out of measures for Civil Defence as maybe

690 It is pertinent to mention that Divisional Commissioner has been notified as commanding and controlling authority for Civil Defence Corps by Hon'ble LG vide notification No. F. No. 1/50/2008/HG-913-923 dated 05.03.2009 (Copy placed at 482/C).

691 Further, in exercise of the powers conferred by Sub-section (2) of Section 4 read with the Clause (f) of Section 2 of the Civil Defence Act, 1968 (27 of 1968), the Lt. Governor of the National Capital Territory of Delhi appointed Divisional Commissioner, Delhi as Director Civil Defence.(Copy placed at

It is submitted that to the reply to the Audit para raised by AGCR vide letter No. F1/(OIC-692 B&B)/DC/Audit-AGCR/2016-17/1280-82 dated 11.02.2019 was given by the Directorate of Civil Defence.(Copy placed at 484/C)

lt is pertinent to mention that as per the provisions of Civil Defence Regulation 1968, para 9.

"Duty member of the corps may be called on duty:-

(i) For training:

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(ii) For practice or exercises;

To perform the duties assigned to them by order under these regulations or under any (iii) other law for the time being in force, for the protection of persons and property against hostile attack and for the purpose of disaster management".

As per the provision of the Disaster Management Act 2005, "Disaster means a catastrophe, mishap, calamity or grave occurrence in any area, arising from natural or mammade causes Or by accident or negligence which results in substantial loss of life or human suffering or damage to and destruction of property Or damage to, or degradation of environment and is of such a nature or magnitude as to be beyond the coping capacity of the community of the affected area."

Disaster management means a continuous and integrated process of planning, organizing, coordinating and implementing measures which which are necessary or expedient for-

Prevention of danger or threat of any disaster; (i)

(ii) Mitigation or reduction of risk of any disaster or its severity or consequences;

(iii) Capacity building;

Preparedness to deal with any disaster: (iv)

Prompt response to any threatening disaster situation or disaster; (v)

Assessing the severity or magnitude of effects of any disaster; (vi)

Evacuation, rescue and relief,

(viii) Rehabilitation and reconstruction;

The state of Delhi is prone to various disasters both natural as well as manmade such as earthquake, flood, acts of terrorism, fires, industrial and nuclear, biological & chemical, flash floods, building collapse, road accidents, water logging, pollution etc. Delhi falls in zone-IV on seismic map of India meaning widespread destruction in the event of an earthquacke.

As per the provision of Civil Defence Act 1968, Civil Defence means:-

"Civil Defence includes any measures, not amounting to actual combat, for affording protection to any person, property, place or thing in India or any part of the territory thereof against any hostile attack, whether from air, land, sea or other places, or, for depriving any such attack, of the whole or part of its effect, whether such measures are taken before, during at or after the time of such attack, or any ma taken for to me se of disaster manage the before, during it or after any disuscer.

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hus, the ulitization for Civil Defence Volunteers in Disaster Management strengthens the preparedness of the community during peace time and response of various agencies during emergent situations. The Civil Defence Volunteers act as key link between the different districts and the headquarters for preparedness and response phases of disaster management.

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It is further submitted that the number of Civil Defence Volunteers to be called out by Civil Defence Headquarter have been approved by the then Director Civil Defence/Divisional Commissioner in the following ratio(as per para 367, 368 of page-93/N and para 405, 406 of page 99/N):-

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- a. 20 Civil Defence Volunteers @ each district X 11 districts = 220 CDVs
 (to be positioned at Revenue Headquarter and vital installations for the purpose of disaster management as per the authorisation vide para 9(iii) of the Civil Defence Regulations 1968 to callout Civil Defence Volunteers for the purpose of Disaster Management)
- b. 04 Civil Defence Volunteers @ each Sub-Division for district offices X 33 Sub-Division =132 CDVs

and 03 Civil Defence Volunteers @ per district for Civil Defence Headquarter X 11 districts = 33,

Total = (132+33)=165 Civil Defence Volunteers

For the purpose of Training/practice/exercise as per authorization vide para 09 (i & ii) of Civil Defence Regulations 1968 to call out the Civil Defence Volunteers for the purpose of Training/practice/exercise.

In reference to para 675(ii) it is submitted that the proposal was approved by Hon'ble LG. (A copy is placed at 196/N)

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Accordingly, the proposal was initiated to obtained administrative approval/expenditure sanction of Director Civil Defence/Divisional Commissioner for Rs. 7,98,81,528/- to callout 293 Civil Defence Volunteers for the period from 01.04.2023 to 31.03.2024 (may please see at 175/N to 186/N). The Director Civil Defence/Divisional Commissioner had forwarded the proposal to Finance Department through Revenue Minister and the same was approved by the Hon'ble Revenue Minister (may please see at para 630 to 636).

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Keeping in view of the above and in pursuance of approval of Revenue Minister if agreed and approved, we may request worthy Pr. Secretary (Revenue) /Director Civil Defence/Divisional Commissioner to kindly accord the following and file may be forwarded for concurrence of Finance Department, Govt. of NCT of Delhi through Account Functionaries (CD).

702

- To callout 07 Civil Defence Volunteers at Camp O/o Minister (Revenue) for crowd Management duty w.e.f 07.06.2023 to 31.03.2024 (List available at para 636 of P-188/N).
- 2. Administrative approval & expenditure sanction for Rs. 8,59,68,996 (Rs. 844 X 293 CDVs X 341 days. = Rs. 8,43,26,572 and Rs. 844 X 7 CDVs X 278 days = Rs. 16,42,424) approximately as per attendance for the period 01.04.2023 to 31.03.2024 and 07.06.2023 to 31.03.2024 respectively.
- 3. To withdraw the call out of those CDVs who would complete the age of 55 years during the period 01.04.2023 to 31.03.2024 w.e.f. the date of attaining 55 years of age after the issuance of these orders.

Submitted please.

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Papple 3

Arvind Kumar

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198/TA

03/07/2023

Adap)

CD No.000372031/Civil Defence

Ref. pre page:

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The instant matter in the file is regarding "administrative approval for (1) callout of 293 CDVs w.e.f. 01.04.2023 to 31.03.2024 and (2) call out of 07 CDVs for O/o Minister (Fin/Rev) for the period 07.06.2023 to 31.03.2024.

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The total financial implication of this proposal for payment of duty and conveyance allowance to CDVs has been arrived approx. Rs.8,19,02,604/- + Rs. 16,42,424/- .

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In this regard, it is worthwhile to mention here that the Director (Civil Defense), while approving the proposal at Pg. 64/N had recorded his valuable remarks / directions for strict compliance "CDVs should only be called on duty for prescribed purposes and within above period various departments should bear their expenditure from their budget as observed by Audit. Why was Finance approval not taken at that time?? Irregularities can't be continued".

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Further, it has been observed as under:

(1) CDVs are posted in various other departments like M/o Home Affairs, Offices of various Ministers, LG Sectt UTCS Training Centre, Waof Tribunal etc., which is not as per the policy of Finance Department for call out duty.

The CDVs can be called out for the purpose of Training, for practice or exercise and to perform the duties assigned to them by order under these regulations or under any other law for the time being in force, for the protection of force and person and property against hostile attack and for the purpose of disaster management (Para 9 of Civil Defence Regulation 1968).

Therefore, the present arrangement of posting of CDVs in various other departments like M/o Home Affairs, Offices of various Ministers, offices of NCT of Delhi, appears to be in contravantion to the provisions of Civil Defence Regulation 1968 and may invite audit observations as well. Even in the past, the issue was raised by the AGCR as referred at Para 675(iii) at Pg. 196/N.

- (2) In this regard, it is rightful in the context to say that the call out of CDVs in the various Civil Defense Offices is not as per the policy of Finance Deptt., GNCT of Delhi for engagement of manpower.
- (2) As par the provisions contained in the OM dated 07 08.2019 regarding delegation of financial powers, the following financial powers have been delegated to the HODs & Secretaries regarding engagement of Class IV Staff on outsourced basis:

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S.No	Nature of Power	Financial power delegated to HODs	Financial power delegated to Admn. Secretaries	Remarks
49 (b)	Engagement of Class IV Staff	Full Powers*		*FD's approval is required at the first time with reference to the number of persons to be engaged on outsourced basis as per the sanctioned strength / AR approved norms but FD's approval is not required for further engagement of same number of persons in subsequent years of the contract.

It is submitted that as per above provisions, call out duty of CDVs, who are being paid duty allowance at par with the Skilled Workers as per rates of Labour Deptt., GNCTD should bear the "first time approval of Finance Deptt., GNCT of Delhi against vacant sanctioned posts of Civil Defence Department.

Regarding the observation recorded at Para 675 (ii) at Pg. 196/N, it has been commented at Para 700 that the proposal was approved by Hon'ble L.G. The copy of the note at Pg. 299/C is the noting of Fin. Deptt. in which FD recorded its concurrence at Para 89, for concurrence of revision of daily allowance of called out CDVs owing to revision of wages by Labour Department and further advised to seek further approval of Hon'ble Lt. Governor, Delhi, in this regard. However, as per the record available in another file CD No. 004243423, it is gathered that one time approval of Hon'ble LG, Delhi was obtained for "one time approval for revision of duty allowance at par with other skilled category of labours automatically on revision of minimum wages rates by the Labour Department, Govt. of NCT of Delhi (copy placed at 491/C).

Further, with respect to the audit observation made by AGCR, as referred in 710 Para 675 (iii), it is gathered that as per the Audit Report 2022-23 from O/o PAG (Augit). Delhi (Copy placed at 487/C-485/C), the said Para no. 3 of 2017-18 is still outstanding and not settled by the AGCR. Therefore, entirer the compliance of the Para or the factual comments needs to be sent to the PAG (Audit).

It is also worth-while to record that two different sanction orders are in 711 practice; one for Disaster Management and other for various Civil Defense Offices. It is observed that the 24 Nos. of CDVs are being paid by DDMA against their deployment in Emergency Operation Cell (EOC) at all the District offices as well as Revenue HQ. Therefore, the requirement of engagement of CDVs at various Revenue Districts and other Deptt. for Disaster Management needs to be re-visited.

In view of the above, the entire consolidated proposal requires approval of 7/2 Finance Deptt. w.r.t. Cali out Duty of the CDVs w.e.f. 01-04-2023 to 31-03-2024 incorporating the above observations.

Arvind Kumar SDM (HQ),

above discursions,

CA) One time approval for a given

number of POSTS (call out dulies) may be obtained as it has not been done so for,

714)

B. For thed, No. of such call out during (post) in different depths. helds to be identified and fixed.

C. Any further call out begand this number may med FD's approval on case to case been's Heardingly, subwitted for further

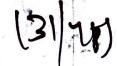
direction phase

Dir. Commissioner

DIA AO(3)



CD No. 000372031/Civil Defence File No. TA35(397)/CD/Callout/2016



717. Ref. Page 192/N - 204/N

May kindly see the remarks of Pr. Secretary (Rev.) cum Div. Commr. at Para 71 718. (Pg. 204/N) to examine the submission of Dte. Of Civil Defence.

In this regard, it is observed as under: 719.

- The instant file was received in this office earlier also and the note of this office (i) is available at Pg. 196/N to 199/N of the file.
- As per the note at Para 659 (Pg. 192/N), it has been stated that the number of (ii) CDVs to be called out by Civil Defence Headquarter have been approved by the then Director (Civil Defence) / Divisional Commissioner in the following ratio (Ref: Para 405, 406 of Pg. 99/N):

		Total CDVs
S.No.	Details	220
(a)	20 CDVs @ each District X 11 Districts	132
	04 CDVs @ each Sub Division for District Offices X 33 Sub	
	Divisions Civil Perfence HO X 11 Districts	33
(C)	03 CDVs @ per District for Civil Defence HQ X 11 Districts	385
	TOTAL	

- The approval of Pr. Secretary (Rev.) cum Div. Commr. in this regard is available (iii) at Para 406 at Pg. 99/N of the file.
- A perusal of the note at Para 367 & 368 (Pg. 93/N) revealed that the approval of Pr. Secretary (Rev.) cum Divisional Comm. was accorded in r/o following ratio: (iv)

2000		Total CDVs
S.No.	Details	165
(a)	15 CDVs @ each District X 11 Districts 15 CDVs @ each District X 11 District Offices X 33 Sub	132
(b)	04 CDVs @ each Sub Division for District Offices X 33 Sub	
	Divisions Civil Defence HO X 11 Districts	33
(C)	03 CDVs @ per District for Civil Defence HQ X 11 Districts	330
	TOTAL	

- The aforesaid approval as per (iv) above was with respect to following purposes as per Para 9 of Civil Defence Regulations 1968: (v)
 - For Training (i)
 - For Practice or exercise
 - To perform the duties assigned to them by order under these (ii) regulations or under any other law for the time being in force, for the (iii) protection of persons and property against hostile attack and for the purpose of disaster management.

Hence, in case the CDVs are called out for the aforesaid purpose then Controller of Civil Defence has full powers in r/o call out in voluntary and honorary (vi) capacity.

- In case the duty allowance is payable to the member of the corps when called (vii) on duty, the State Government may authorize the payment of duty allowance (at such scale as may be prescribed by it from time to time in consultation with Central Government).
- Since the State Government is required to authorize the scale of duty allowance and there is no delegated financial powers to HODs & Admn. Secretaries as per (viii) the OM dated 07.08.2019 issued by Finance Deptt., GNCT of Delhi, approval of FD is required for called on duty of CDVs with duty allowance as per the scale (i.e. number of CDVs X duration X rate).

3/5

(ix) In this regard, it is once again to re-submit that the as per the note at Pg. 63/N of the file, a reference has been made to the Audlt Para 03 / observation vide letter no. F. 1/(OIC-B&B)/DC/Audit-AGCR/2016-17/1280-82 dated 11.02.2019 (copy available at Pg. 303/C-299/C), which reads as under:

262/2

"During the Scrutiny of records regarding the collout orders, posting of these volunteers and requisition of the department, it was observed that Civil Defence volunteers were performed duties in the various branches of UTCS, PGMS, Div.Com(Rev.)/Director Civil Defence, CDHQ, DMS, ADMs, SDMs, Civil Defence District/Zonal offices, Depots, Revenue HQ (Nazarat Branch, Coordination Branch, Legal Branch, SDM, GA Branch, Controller of Accounts, Accounts Branch, Cashier Branch, RTI Branch, Vigilance Branch, CCS Branch, Relief Branch, Joint Director (IT), Computer Branch, Parliament Cell, PG Cell, Record Room, DDMA (HQ), CT Branch, Guard Duty, CEO-Cum-Spl. Secretary (Disaster Management), Call Centre (DDMA), etc as a Multi Task Staff, Data Entry Operator, Driver assistance work, etc. As per the Act and rules of Civil Defence, Callout of volunteers cannot be made for the above mentioned duties. Therefore the expenditure incurred on these persons daily allowances and conveyance charges to the ectent of Rs. 10.72 crore was irregular.

From the above, it appears that the services of the CDVs are being utilized as against MTS and not for the purpose as mentioned in (v) above.

- (ix) The AO (Civil Defence) has also recorded his comments vide note at Pg. 202/N 203/N of the file. The AO (Civil Defence) vide Para 707 (1) has also observed that "CDVs are posted in various other departments like M/o Home Affairs, Offices of various Ministers, LG Sectt., UTCS Training Centre, Waqf Tribunal etc., which is not as per the policy of Finance Department for call out duty". The AO (Civil Defence) has referred to item no. 49(b) of OM dated 07.08.2019 regarding "engagement of Class IV Staff" which requires that FD's approval is required at the first time with reference to the number of persons to be engaged on outsourced basis as per the sanctioned strength / AR approved norms but FD's approval is not required for further engagement of same number of persons in subsequent years of the contract.
- (x) Further, in case, the CDVs are being engaged as against security staff, as per the Item No. 49(1) of the OM dated 07.08.2019, FD's approval is required at the first time with reference to the number of persons on outsourced basis as per the sanctioned strength / AR approved norms.
- (xi) Under the instant proposal, the Dte.of Civil Defence proposes to call out the CDVs for the period 01.04.2023 to 31.03.2024 with duty allowance and in both the cases i.e. whether for the purposes specified at (v) above or (ix) above, the approval of FD is needed for the reasons adduced in the foregoing note.
- (xii) The DC-V (HQ) has also remarked at Para 713 & 714 that number of called out posts in different departments needs to be identified and fixed. This exercise should also be taken up by Dte. Of Civil Defence, beforehand.

720. In view of the above, if agreed, file is proposed to be sent to the Dte. Of Civil Defence with the request to make a consolidated self contained note for obtaining the approval of FD, incorporating the aforesaid observations and after clarifying the number of approved strength as observed in Para 719 (ii) to (iv) above.

721. Submitted Please

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Regulation 9 of the Civil Defence Regulation 9 of the Civil Defence Regulations, 1968. Which bousteally meant for training, for practice or every exercise or the perform the duties aromal to them by order under these energylations or under any other law for the time being in toky, the two protection of person and property against nother attack.

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Arvind Kumar SDM (40)

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Strenger is approved by the MNOD. Home, in my Hew ablacany of Einama Fest I remined as the tinannula Powers not delegated to Pr. Secretary (Revenue) to authorize sum Barpment as per extiting delegation onder at 2/8/19.

Observation made by DC+10 (N) of payer 203-204/N be taken i'nto amount and Valid in the present Scenario.

Submitted for further directions pl.

SUDHEESH N.G. Controller of Accounts Revenue Department 5, Sham Nath Marg

Civil Line, Delhi-110054

S. F. Therese S. C. S. C

728) Page 190/2 enwards.

at page 195/Ns (729) As adviraby FDX-the case has been shown ToIFA. IFA has examined the matter and their news are at 196-197/2 and 205-208/N

One wine is that call out so being done for duties which are not covered by the court Define A-1-1868 and rulppenletons. The CDV, are meant to tackle horstle attack and dissole management. This distribution has been flagged by the auditor and the ruly foreistable fracting. The call out can not be against the law indeed. The other serie is that there is no entry in the deleption of financial former indeed there is no entry in the deleption of financial former indeed. That there is no entry in the deleption of financial former indeed. That is no entry in the deleption of financial former indeed. That is no entry in the deleption of financial former indeed the financial former that the million needs to be flowed before Fo.

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Arvind Kumar SDM (FQ),

(11) If there is need for deployment of additional CDNs on account of occasional needs to tackle by desarter, then call out beyond authorized strength muy be done out of these fulfilling the firefold cultist interior and ended as soon as emergent desired whether is over.

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- 7.32. Seen the proposal of the Revenue Department.
- 733. The observations/suggestions of the Pr. Secretary, Revenue/Director, Civil Defence at Para-730 & 731 are purely administrative in nature and the same may be dealt with separately as there is no role of Finance Department in this matter.
- 734. However, IFA i.e. Controller of Accounts of Revenue Department has opined in Para-725 that approval of Finance Department is required as financial powers are not delegated to Pr. Secretary, Revenue to authorize such payment as per existing delegation offers dated 7.8.2019. Further, the IFA has commented in said Para-725 that no sanctioned strength of CDVs is approved by the GNCTD. With reference to the said opinion of the IFA, the Finance Department is directed to clarify on the following two issues:
 - 1. Whether concurrence of Finance Department is required with regard to the number of CDVs to be called out in light of Section 8(2) of the Civil Defence Act, 1968, which empowers the Controller (presently DMs of the district are Controller of CDVs for that particular district) to call out CDVs as per requirement in accordance with provisions of the said Act.?
 - 2. Whether concurrence of Finance Department is required for making payment of Daily Duty allowance & Conveyance allowance to CDVs called out by the Controller/Director, Civil Defence in the light of the fact that their daily duty allowance & conveyance allowance has been fixed as per Order dated 8.5.2023 (placed at Page-492/C) and these rates are linked with minimum wages fixed by the Government, duly approved by the Hon'ble LG (kindly refer Page-488-489/C). If FD's concurrence is not required, then who is (HOD or Administrative Secretary) competent to make the payment to CDVs for their duties?

(ATISHI) Minister (Revenue/Finance) 21.07.2023

Pr. Secretary, Finance 735.

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Fin: 01273071 Rev: 000372031

Sub:- Regarding Call Out duty of Civil Defence Volunteers.

735. The instant proposal of Revenue Department is regarding Call Out duty of Civil Defence Volunteers, Hon'ble Minister (Revenue/Finance) has directed Finance Department to clarify the following:

- (a) Whether concurrence of Finance Department is required with regard to the number of CDVs to be called out in light of section 8(2) of the Civil Defence Act, 1968, which empowers the Controller (presently DMs of the district are Controller of CDVs for that particular district) to call out CDVs as per requirement in accordance with provisions of the said Act?
- (b) Whether concurrence of Finance Department is required for making payment of Daily Duty allowance & Conveyance allowance to CDVs called out by the Controller/Director, Civil Defence in the light of the fact that their daily duty allowance & conveyance allowance has been fixed as per order dated 08.05.2023 and these rates are linked with minimum wages fixed by the Government, duly approved by the Hon'ble LG. If FD's concurrence is not required, then who is (HoD or Administrative Secretary) competent to make the payment to CDVs for their duties?
- 736. The matter has been examined in Finance Department. It is to state that the working of Civil Defence personnel is covered by specific Act and regulations and the powers to incur expenditure has to be examined within the framework of the Act and regulations rather than under general orders regarding delegation of powers. It may also be noted that vide letter dated 20.9.2022, MHA, Government of India has clarified to the Die, of Civil Defence that the subject of Civil Defence lies under the Union List (List-I) of India.
- 737. Further, upon perusal of Civil Defence Act, 1968 and regulations made there under, it appears that prior consultation with Finance Department would be required in the following matters, as per Rule 5(2) (d) of Transaction Business Rule, 1993 as these involve substantial expenditure:
- Arvind Kimai (a) Constitution of Civil Defence Corps which would entail fixation of strength of the corps by the Government under Section 4 of the Civil Defence Act.
 - (b) Specification of the nature of activities and the duration for which Civil Defence personnel can be called out, should be fixed in consultation with the Finance Department as this may entail very substantial expenditure.

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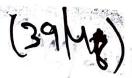


(212/N)

- (c) In case the Civil Defence personnel are to be put on call out duty, the fixation of rates for daily charges needs to be done with concurrence of Finance Department.
- (d) Further, as per proviso under Regulation no. 8 (1) of the Civil Defence Regulations, 1968, scale of duty allowance would also be fixed in consultation with Government of India.
- 738. Once the above matters are finalized, actual expenditure may be incurred at the level of Department within the allocated budget.
 - 739. The Department is requested to examine the matter accordingly.
 - 740. This issues with the prior approval of Competent Authority.

(MANOJ KUMAR SHARMA)
Deputy Secretary (Finance)

Director Civil Defence/Pr. Secretary (Revenue)



Fin: 012730714 Rev: 000372031

FINANCE (EXPENDITURE-I) DEPARTMENT

741. As desired by Hon'ble Minister (Finance), the original file received in the matter of Civil Defence Volunteers is being submitted to the Office of Hon'ble Minister (Finance) with the approved note addressed to Director Civil Defence/Pr. Secretary, Revenue placed at page 211/N-212/N.

742. Submitted Please.

RITU CHAUHAN
Assistant Section Officer (Finance)

23/48/non3 (B.S.Near) S.O. (EXP-1)

DSF/L.O. (EXP-I) Will 23.8.23

Mano) Kumar Sharma

Special Secretary (Finance-II) - on leave

Secretary (Finance)

M2/8/27

Dr. Socretary (Finance)

Dr. Ashish Chandra Verma, IAS Pr. Secretary (Finance)

Hon'ble Minister (Finance)

Arvind Kumar SOM (HO),

> Fig. Dy. No. Min. (Edt.) 145 7/ Detect

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743

Section 2(a) of the Civil Defence Act. 1968 clearly states that responsibilities of the Civil Defence Volunteers includes '..any measure taken for the purpose of disaster management, before, during, at or after any disaster.' Further, the section 2(e) of the Disaster Management Act itself specifies "mitigation or reduction of risk of any disaster or its severity or consequences" as part of disaster management. This becomes even more pertinent in the context of Delhi, being a densely populated territory that faces serious and frequent disasters. Having a cadre of Civil Defence Volunteers readily available with the local administration becomes a crucial step in ensuring preparedness for disasters and mitigation of associated risks.

744

Delhi lies in Seismic Zone IV which makes it vulnerable to carthquakes. The frequency of earthquakes is rising according to the Centre for Research on the Epidemiology of Disasters. For instance, their database reflects that the average number of major earthquakes in the last year was higher than the past two decades average. The seismic record shows there have been nearly 1,300 earthquakes with magnitudes of over five in the last year worldwide, with India alone recording 40. The loss of life and property in the recent earthquakes in Turkey, Afghanistan, and Joshimath should serve as a wakeup call for us and this requires additional preparedness including but not limited to a cadre for Civil Defence Volunteers. Given the sudden nature of earthquakes, there may not be time to call out Civil Defence Volunteers after the tragedy has struck. Immediate response is needed to rescue people stuck in debris, help the injured, set up relief camps and take up other rehabilitation measures.

745

It is unfortunate that the proposal to withdraw/reduce the number of Civil Defence Volunteers has been made at a time when Delhi has just dealt with flood like situation affecting thousands of people, causing their mass displacement, and significant loss to their properties, and normal life. In times such as these, Civil Defence Volunteers are a crucial force available with the DMs to provide immediate relief. Often flash floods on account of higher rainfall in Uttarakhand, or sudden release of water from Haryana does not give us months' notice to issue call outs and recruit Civil Defence Volunteers. The only way we can deal with these disasters is to have the cadre recruited, trained and deployed.

745

Further, the Civil Defence Volunteers proved immensely useful during the Covid-19 pandemic which too did not announce itself months in advance. It is worth introspection what would have happened if there were not enough Civil Defence Volunteers available with each district. Disasters do not come on a schedule as per our convenience, and therefore we can never be sufficiently prepared in advance for them. If there is any lesson from the Covid-19 pandemic which caused more than 5.3 lakh documented deaths in India, it is to strengthen disaster management preparedness of which Civil Defence Volunteers constitute an important and integral part.

747

I would also like to highlight that Delhi is a densely populated territory which has migrants from all across the country who live and work here. The population of Delhi celebrates a wide range of religious and cultural festivals where large crowds gather. These include Durga pooja, Chhath pooja, Ganesh Chaturthi, Kanwar camps among others. The responsibility of crowd management and ensuring that large congregations do not turn unruly, becomes the responsibility of Civil Defence Volunteers deployed with the local DMs.

748

The proposal to reduce the number of Civil Defence Volunteers to a mere 15 per district is a short-sighted step. With 8-hour duty periods, this would amount to having only 5 Civil Defence Volunteers available in each district. What relief and rescue work could these 5 people be expected to execute at time of disaster?

749

Disaster preparedness and risk mitigation by its very nature is visibly useful only sporadically. Yet it is not a responsibility that can be let go off in times of peace and calm. All such corps involved in any kind of protection and disaster management work, at state or national level, operate on the same assumption that they can be absorbed in other tasks in non-disaster times but will be readily available the moment any disaster strikes.

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In fact, if one were to look at the armed forces or National Disaster Response Force or other allied cadres involved in protection and risk mitigation tasks, it becomes obvious that they are not always occupied on the field. This does not mean that they are useless and need to be disbanded. These forces are essential resources and all governments value them for their efforts in times of trouble. In non-disaster times, these forces are utilised in more everyday administration, managerial tasks. This however does not take away from their importance. Even in the armed forces, the amount of time officers and soldiers are deployed in military tasks is limited. The remaining time they are deployed in civilian tasks so as to keep them engaged, physically fit and mentally agile. It is not as if armed forces can be disabled or reduced since they spend only a limited time in military related activities.

751

The Civil Defence Volunteers also need to continue during various tasks, associated with disaster management during peace time through training and exercises. Similarly, their deployment at various Government Offices, which are considered as vital installation for running the Government and public services, also ensures that the Government property, documents, files etc. are being taken care by Civil Defence Volunteers. Civilian deployment of any such cadre outside crises times, is an accepted practice.

752

Civil Defence Volunteers are an especially important resource for the elected government and their administration in Delhi, who do not have any other similar cadre readily available that can step in at times of emergency. Delhi government cannot easily access the police machinery or other cadres which may step in for protection or disaster management. Where does this leave the district and state administration then? By taking away the Civil Defence Volunteers from the DMs, we would tie up their hands and leave them with insufficient and untrained manpower that would be of little use when a disaster strikes. When time is of essence and the entire administration should be thinking of reducing loss to life and property of public, we cannot expect the government to call out for new, untrained Civil Defence Volunteers who may have no idea of local geography, communities, or even administrative systems. What would be the use of hiring inexperienced and untrained Civil Defence Volunteers weeks after precious time has been lost after the disaster has struck.

753

In light of all the above reasons, I believe that Delhi needs to maintain a strong Civil Defence Cadre so that we are prepared for any emergency. Revenue Department should work out details of the same without any delay.

I am also in receipt of complaints from Civil Defence Volunteers who have been deployed by the Revenue Department at various offices and have been working without receiving any allowance for the past many months. I am shocked by this. Civil Defence Volunteers even during the present time have been working on crowd management and control in DM offices where a lot of public dealing takes place. These people have been working for the last many months with the Delhi Govt. without receiving any payment for the services being rendered. Their due pay should be released immediately.

In view of the facts above, Pr. Secretary (Revenue) is directed to respond to

754

the observations of Finance Department, GNCTD at para-737 on page 211/N within 03 (three) working days so that their wages could be paid at the level of Department within allocated budget as advised by Finance Department at para-738 considering the hardship faced by the CDVs who have not been paid wages for last 3-4 months despite the fact that we have utilized their services without paying their wages since April, 2023. It is the responsibility of Pr. Secretary (Revenue) to coordinate with the Finance Department to ensure that payment of wages can be done in 07 days.

Arvind Kumar SDM (110),

> Minister (Revenue) 31.08.2023

Pr. Secretary, Revenu

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76. May kindly refer pages 205-209/N and 211-213/N.

757. The legal position is absolutely clear. The civil defence system is meant for dealing with hostile attack and disaster. Therefore, the civil defence volunteer cannot be used for routine official duties. This is not only be contrary to the law but will also impede, the effectiveness of the civil defence volunteers in the event of hostile attack or disaster. The civil defence cannot be seen as or avenue for providing employment opportunities and that too without following the due process for selection, rather by indulging in favouritism. All the departments may therefore be advised to make their arrangements and to ensure that the law is not violated. The concerned DMs should end the call out duty accordingly. The Departments concerned shall be responsible to make their alternative arrangements at their end.

758. As regards the Revenue Department and the number of civil defence volunteers may be kept at 189 (15 for each of the 11 districts and 24 at the Headquarter) for the purpose of disaster related work. Ofcourse, if there is a disaster like situation additional call out duty can be made depending on the requirements.

759 There have been embarrassing situations when civil defence volunteers were found involved in corrupt activities or doing office work, illegally. The DMs concerned shall ensure that such incidents do not occur. The DMs may rotate the volunteers against the strength (#189) as mentioned above. Further, the call out should henceforth be done only from those who possess minimum education qualification of 12th pass and meet the physical fitness in terms of running 1.6 kms in 7.5 minutes. The Selection Committee for the purpose of identifying the CDVs for call duty in future be headed by DM.

760. The proposal is accordingly placed for approval of call out strength of 189 as mentioned above. Further, the honorarium/ duty allowance for call out duty for already performed duty may be paid till date and thereafter the strength should be trimmed to the 189 as mentioned above.

DC-V (HQ)

Div Comm/ACS/(Revenue)

Min I Lev)

By See (FD)

-217/N-

76

This is to draw your kind attention to the inordinate delay caused by officials of the Revenue and Finance Departments in processing of payments to Civil Defence Volunteers (CDVs).

742

It may be noted that until 2022, each year the payment of CDVs was approved by the Divisional Commissioner. This year (2023), the proposal for administrative approval and expenditure sanction for Rs. 7,98,81,528/- was first put up for the approval of the Divisional Commissioner on 19.05.2023. Since then, the Revenue Department and the Finance Department have been playing passing-the-parcel between themselves. On two separate occasions, the Minister (Revenue) gave instructions for the payment to be cleared, i.e. on 06.06.2023 and then again on 31.08.2023. However, despite these instructions, the Revenue Department has still not paid the CDVs. Not only this, some of the delays are absolutely appalling. On 21.07.2023, the Minister (Revenue/Finance) sent this file to Finance Department; however, it was not sent back to Revenue Department until 23.08.2023. Similarly, on 31.08.2023, Minister (Revenue) sent the file to Revenue Department with clear instructions to ensure that the payment of CDVs is done in 7 days; however, the payment was not done and the file was not even processed for more than 30 days.

16

It may be noted that officials of these two departments have unnecessarily delayed the payment of allowance to Civil Defence Volunteers, who often come from low to middle income backgrounds. Their plight has gone completely unnoticed by officials who enjoy regular payment of salaries, along with perks and allowances. Their actions have been in gross violation of Civil Services (Conduct) Rules 1964 and All India Services (Conduct) Rules, 1968 (as applicable) wherein it is the duty of these officials to maintain responsiveness to the public, particularly the weaker section, and to act with fairness and impartiality and not discriminate against anyone, particularly the poor and under-privileged sections of the society.

7.69

In light of these inordinate delays in releasing payments to Civil Defence Volunteers, it is hereby recommended that:

- All the concerned officers responsible for this delay should be suspended and disciplinary action be initiated against them.
- ii. The honorarium/ duty allowance for the call out duty performed so far should be done as soon as possible.

Minister (Revenue/Finance) 09.10.2023

Arvind Kumar SDM (HQ),

Hon'ble Chief Minister

Hon'ble Lt. Governor

Panon 2023/535

(untra)

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Para 757 and para 758 are in direct contradiction. Para 757 says that legally, civil desence volunteers cannot be used for routine official duties. Para 758 says that 189 civil desence volunteers may be engaged for routine duties of Revenue department.

Engagement of civil defence volunteers is either legal or illegal. If it is illegal, then engagement of 189 is also illegal. If it is legal, then the numbers have to be decided by the government through a proper exercise and not in this ad hoc manner. The correct legal position may be ascertained. Till it is decided, services of all civil defence volunteers may be terminated at the end of Oct.

767

Regarding making payments for the services rendered till now, the same should be made immediately.

768

I am shocked to learn that payments have not been made to them for seven months since I April. Most of them come from very poor background. Their jobs are very tentative in nature. They can be called anytime for work and they can be asked to stop coming next day suddenly. Imagine the plight of a person who is doing such a tentative job. He must be in very dire need of money. That's why he is coming for such temporary work. And if we do not pay them in time, we have committed a crime against them. Some officers in the system are so insensitive and so selfish that it is only their own salaries, perks and promotions that matter to them. They are least bothered about the plight of such poor people. They keep playing football with the files. In fact, they derive sadistic pleasure in obstructing work and stopping files.

3/cc/RN/23 769

I recommend exemplary punishment against the officers (including the senior most officers) in the present case, which are directly or indirectly responsible for this delay. We should give such punishment to these officers that henceforth, any other officer does not indulge in such dilatory tactics. The officers responsible for the delay in this case should be immediately suspended and disciplinary proceedings should be initiated against them.

17/cmc0

If Hon'ble LG shares my sentiments, this matter may be placed before the next Authority meeting.

(Arylud Kejriwal)

Hon'ble Lt. Governor

Contrad -- 219/1-

771. Upon perusal of the file, there does not seem to be any contradiction between Para 757 and Para 758, as mentioned in Paras 765 and 766. It would be in the fitness of things to see the letter and spirit of the said paras and arrive at a conclusion accordingly.

772. Para 757 has laid down the legal position bringing out that the Civil Defence System and the Civil Defence Volunteers (CDVs), as per the Civil Defence Act, 1968, are meant for assisting the efforts of the State in times of "Hostile Attack" and "Disaster". For ample clarity, "Hostile Attack" means "any attack by any person or body of persons, whether during any war, external aggression, internal disturbance or otherwise, which endangers the security of any life, property, place or things in India or any part of the territory thereof...". "Disaster" as per the said Act means a "disaster as defined in Clause (d) of Section 2 of Disaster Management Act, 2005", which in turn is defined as a "catastrophe, mishap, calamity or grave occurrence in any area, arising from natural or manmade causes".

773. A simple reading of the above very clearly lays down as to where the CDVs can be utilized. The Revenue Department, you would appreciate, is the Department concerned with Disaster Management and it is under its overall administrative control that the Delhi Disaster Management As a natural corollary, with such Authority (DDMA) also functions. mandate, the Department will, at any time, need a standing corps of small volunteers to assist efforts in times of "Disasters", that include incidence of flooding (as happened recently), building collapse or untoward accidents of a limited nature, etc. Needless to say that during the times of a bigger "Disaster" or a "Hostile Threat", CDVs available from a pool, can be on "Call out Duty".

774. Therefore, provisioning of a "Call Out" strength of 189 CDVs for the Revenue Department (its Districts and Headquarters) for "the purpose of Disaster related works", as mentioned in Para 758, is not in contradiction with the overall premise of not utilizing CDVs by other Departments, for duties other than "Hostile Attack" and "Disasters".

775. The termination of services of existing CDVs w.e.f. 01.11.2023. is something that the Government has already decided upon, as mentioned at Para 766. As far as ascertaining the total number of CDVs required in the future and their deployment, as mentioned at Para 766 is concerned, an extensive exercise to do the same as per law may be undertaken, through a Committee of relevant officers.

776. It is indeed shocking to know that the payments have not been made to the CDVs for the past 07 months despite the fact that a decision was taken to release the payments by the Revenue Department on 04.10.2023. and the file to this effect (currently under submission) is making rounds till now.

777. Further, I have also gone through the AGCR Audit Report for the period 2017-18, observing certain irregularities in engagement of CDVs for duties other than prescribed by the Civil Defence Act, 1968 and Regulations thereof. I am constrained to mention that, instead of addressing the issue at hand appropriately and in a timely manner, the Government continued with the irregularities in the engagement of CDVs which has resulted in instant situation. It is beyond my understanding as to why this file has been sent to me for the approval of pending payments, due to the CDVs, when the same has already been approved by the Hon'ble

Arvind Kumar SDM (HQ) Minister in-charge of Departments of Finance and Revenue, in exercise of her competency and powers in the matter of this transferred subject.

778. The matter of purported, 'delay', etc. on part of the officers as brought out in Paras 768 and 769 is of concern and should be suitably dealt with, separately.

779. However, Delhi is a disaster-prone city, and to address any eventuality by way of sufficient measures that *inter alia* include employment of CDVs as per regulations and norms, can certainly be of advantage.

780. At the same time, livelihood concerns, in my considered opinion, should be on the top of any Government's agenda. It cannot be disputed that CDVs, who come from the humble backgrounds, find an opportunity to earn during their engagement in the volunteer corps and such avenues of remunerative engagement should be explored in a rational, legal and non-partisan manner, as per law, lest such engagement becomes an exercise of political partisanship, favoritism and unlawful discretion at the cost of other segments of the Society, especially those belonging to the ST/SC/OBC and EWS categories. Accordingly, I suggest engagement of CDVs after following due procedure as per extant provisions and rules which shall strengthen the capacity of the State on disaster management and at the same time, ascertain options of gainful employment for eligible candidates.

781. It would be expedient to note here that I have already directed the Director General of Home Guards to engage / employ large number of Home Guards following due process, in the first phase and the exercise is expected to be completed by December this year. The opportunity thereof may be utilized to offer employment to the experienced CDVs as per extant provisions, so as to minimize and mitigate the hardship caused to them due to loss of employment.

782. It is advised that the Department puts in place an IT-enabled monitoring mechanism to address avoidable delays, ensure training, practice and exercise as prescribed in the Civil Defence Regulations for the CDVs and bring transparency in the system.

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Hon'ble Chief Minister, Delhi

(Vinai Kumar Saxena) Lt. Governor, Delhi

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In view of the remarks of Hon'ble Minister (Revenue), Hon'ble Chief Minister and Hon'ble L.G. at previous notes, if approved, we may request Director . Civil Defence/Divisional Commissioner to approve the following:-

- 1. Administrative approval for call out of 293 Civil Defence Volunteers w.c.f . 01.04.2023 to 31.10.2023 as per the list at para 601 & 602.
- 2. Expenditure sanction of 293 Civil Defence Volunteers for Rs. 4,94,58,400/towards the payment of duty allowance @ Rs. 804 and conveyance allowance @ Rs. 40 w.e.f. 01.04.2023 to 31.10.2023 as per attendance.
- 3. Administrative approval to withdraw the call out of all Civil Defence Volunteers deployed in any department w.e.f. 01.11.2023 and issue a circular in this regard subject to payment of all their dues till 31.10.2023 by the concerned department as per rules. Draft placed opposite in file.

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Submitted for approval please.

W. 2010,2023

A.O(CD)

25/X/23 Z.c.D, CDHQ

Junior Staff Officer (CP)

Reference above

Since there is no delegated financial powers to HODs & Admin. Secretaries as per the OM dt. 07.08.2019 issued by Finance Deptt., GNCT of Delhi, approval of FD is required for called on duty of CDVs with duty allowance as per the scale (i.e. number of CDVs X duration X rate) subject to restriction of amount payable as per actual attendance during 01.04,2023 to 31.10.2023.

Accordingly, if agreed, Director Civil Defence may be requested to send the file to Finance Department to accord Ex-Post Facto Expenditure Sanction of rupees 4,94,58,400 (Four Core Ninety Four Lakh, Fifty Eight Thousand Four Hundred only).

Submitted please

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Arvind Kumar

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as obsensed. In superate arches an to be issued - on for disyayument 9 all CDVs wif November 1, 2023. A swand order should invake a callout for 189 and to get as lary 3 Dicaste related valuations in the unities puriod, myet to their meety these standard under Cine refine Act and absociated Rules and Lynlations. A sommunicities may be enchand to all Hols concurred as well as Finance defortment (+ chan their ohres tru october 31]

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